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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 03 मार्च, 2026 / 12 फाल्गुन, 1947

हिमाचल प्रदेश सरकार

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला-171002, 27 फरवरी, 2026

संख्या: ई0एक्स0एन0-एफ(1)-2/2026.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पथकर अधिनियम, 1975 (1975 का अधिनियम संख्यांक 9) की धारा 3-क की उप-धारा (1) के अधीन, उनमें निहित
264-राजपत्र / 2025-03-03-2026 (12331)

हिमाचल प्रदेश के राज्यपाल, यह भी आदेश करते हैं कि पट्टे के निबन्ध एवं शर्तें ऐसी होंगी, जैसी आयुक्त राज्य कर एवं आबकारी, हिमाचल प्रदेश द्वारा राज्य सरकार के अनुमोदन के अधीन पृथक् अवधारित की जाएं।

प्रधान सचिव (राज्य कर एवं आबकारी),
हिमाचल प्रदेश सरकार, शिमला-2।

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STATE TAXES & EXCISE DEPARTMENT

NOTIFICATION

Shimla-171002, the 27th February, 2026

File No. EXN-F(1)-2/2026.—In exercise of the powers conferred by Sub-Section (1) of Section 3-A of the Himachal Pradesh Tolls Act, 1975 (Act No. 9 of 1975), the Governor of Himachal Pradesh is pleased to specify 1st April, 2026, as the date with effect from which the right to collect toll levied under Section 3 of the Act *ibid*, on mechanical vehicles passing over any road infrastructure, for the financial year 2026-27 (*w.e.f.* 01-04-2026 to 31-03-2027), shall be leased out as per the provisions of the Section *ibid*, to a person by E-Auction process in the interest of revenue.

The Governor of Himachal Pradesh is further pleased to order that the terms and conditions of the lease shall be such as may be determined separately by the Commissioner of State Taxes & Excise, Himachal Pradesh with the approval of the State Government.

By order,

Principal Secretary (ST&E) .

राज्य कर एवं आबकारी विभाग

અધિસૂચના

शिमला-2, 27 फरवरी, 2026

संख्या: ई0एक्स0एन0-एफ(1)-2/2026.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पथकर अधिनियम, 1975 (1975 का अधिनियम संख्यांक 9) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उपर्युक्त अधिनियम से संलग्न अनुसूची-1 को प्रथम अप्रैल, 2026 से निम्न प्रकार से प्रतिस्थापित करते हैं -

अनुसूची-1

(धारा 3 देखें)

Sl. No.	Category of vehicles	Rate of toll per day or part thereof for the F.Y. 2026-27 (In Rs.)	Rate of toll per quarter or part thereof (In Rs)	Rate of toll per year or part thereof.
1	2	3	4	5
1.	Car, Jeep, Van or light Motor Vehicle (a) Goods vehicle; upto 7500 Kg. GVW (b) Passenger vehicle; upto 12+1 capacity (Not applicable on private vehicles registered under MV Act in H.P).	170 130	35 times the rate as specified in Column (3) 30 times the rate as specified in Column (3)	4 times the amount as specified in column (4) 90 times the amount as specified in column (3)
2.	Light Commercial Vehicle, Light Goods Vehicle or Mini Bus. (a) Goods vehicle; exceeding 7500 Kg GVW but less than 12000 Kg. GVW (b) Passenger vehicle; exceeding 12+1 upto 32+1 capacity	320 200	35 times the rate as specified in Column (3)	4 times the amount as specified in column (4)
3.	Bus or Truck (upto two axles) (a) Goods vehicle; exceeding 12000 kg GVW but less than 20000 Kg. GVW (b) Passenger vehicle; exceeding 32+1 capacity	570 250	-Do-	-Do-
4.	Commercial Vehicles (Three axles) Any vehicle; Less than or equal to 25000 Kg. GVW	600	-Do-	-Do-
5.	Heavy Construction Machinery (HCM) or Earth Moving Equipment (EME) or multi Axle Vehicle (MAV) (four to six axles) Any vehicle; exceeding 25000 Kg. GVW to 60000 Kg. GVW	800	-Do-	-Do-
6.	Oversized Vehicles (Seven or more axles) Any vehicle; exceeding 60000 Kg. GVW	900	-Do-	-Do-
7.	Tractors plying with public carrier or private carrier permit. (not applicable on vehicles registered under MV Act in H.P.)	100	500	1000
8.	Motor Rickshaw and Scooter Rickshaw. (Not applicable on vehicles registered under MV Act in H.P).	30	-Do-	-Do-

9.	The private registered vehicles of the owners of the vicinity of the barrier as per clause No.2.3.22 (b) (not applicable on vehicles registered under MV Act in H.P.	100	300	1000
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Definitions:

- i) "Car or jeep" or "van" or "light motor vehicle" in case of goods vehicle means any mechanical vehicle the gross vehicle weight of which does not exceed seven thousand five hundred kilograms and in case of passenger vehicle a registered passenger vehicle with carrying capability as specified in the certificate of registration issued under the Motor Vehicle Act, 1988 not exceeding twelve excluding the driver;
- ii) "light commercial vehicle" or "light goods vehicle" or "mini bus" means any mechanical vehicle with a gross vehicle weight exceeding seven thousand five hundred kilograms but less than twelve thousand kilograms or the registered passenger carrying capability as specified in the certificate of registration issued under the Motor Vehicles Act, 1988, exceeds twelve but does not exceed thirty two excluding the driver;
- iii) "truck" or "bus" means any mechanical vehicle with a gross vehicle weight exceeding twelve thousand kilograms but less than twenty thousand kilograms or the registered passenger carrying capability as specified in the certificate of registration issued under the Motor vehicle Act, 1988, exceeds thirty- two, excluding the driver;
- iv) "Heavy construction machinery" or "Earth moving equipment" or "multi axle vehicle" means heavy construction machinery or earth moving equipment or mechanical vehicle including a multi-axle vehicle with four to six axles or vehicle (inclusive of the axle of the trailer, if any) with gross vehicle weight exceeding twenty-five thousand kilograms but less than sixty thousand kilograms;
- v) "Oversized vehicle" means any mechanical vehicle having seven or more axles or vehicle with a gross vehicle weight exceeding sixty thousand kilograms;
- vi) "Three-Axle Vehicle" means any mechanical vehicle having three-axles (inclusive of the axle of the trailer, if any) and with a gross vehicle weight, less than or equal to twenty-five thousand kilograms".
- vii) "Fastag", means an onboard unit (transponder) or any such device fitted on the front wind screen of the vehicle; or any other mode used for electronic payments by NHAI from time to time.
- viii) "Fastag lane of Toll Barrier" is an exclusive lane in the Toll Barrier for movement of vehicles fitted with "Fastag" or multilane free flow or any other such device/ facility;
- ix) "gross vehicle weight" in respect of any vehicle means the total weight of the vehicle and load certified and registered by the registering authority as permissible for that vehicle under the Motor Vehicles Act, 1988 (59 of 1988) [and the rules made thereunder];
- x) "Road Infrastructure" means roads, tunnels, flyovers, bridges, underground roads, approach or link roads or by-passes including National Highways, Expressways, State Highways, District Roads, Village Roads, Border Roads, International Highways or any other road operated by any agency, passing through the State of Himachal Pradesh and also includes other services and facilities ancillary thereto.

आदेश द्वारा,

प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English Text of This Department Notification No Exn-F(1)-2/2026 Dated 27-02-2026 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES & EXCISE DEPARTMENT

NOTIFICATION

Shimla-2 the 27th February, 2026

No. EXN-F(1)-2/2026.—In exercise of the powers conferred by Section 3 of the Himachal Pradesh Toll Act, 1975 (Act No. 9 of 1975), the Governor of Himachal Pradesh is pleased to substitute SCHEDULE-I appended to the aforesaid Act w.e.f. 01-04-2026 as under:—

SCHEDULE –I

(See Section 3 of H.P. Tolls Act, 1975)

Sl. No.	Category of vehicles	Rate of toll per day or part thereof for the F.Y. 2026-27 (In Rs.)	Rate of toll per quarter or part thereof (In Rs.)	Rate of toll per year or part thereof
1	2	3	4	5
1.	Car, Jeep, Van or light Motor Vehicle (a) Goods vehicle; upto 7500 Kg. GVW (b) Passenger vehicle; upto 12+1 capacity (Not applicable on private vehicles registered under MV Act in H.P).	170 130	35 times the rate as specified in Column (3) 30 times the rate as specified in Column (3)	4 times the amount as specified in column (4) 90 times the amount as specified in column (3)
2.	Light Commercial Vehicle, Light Goods Vehicle or Mini Bus. (a) Goods vehicle; exceeding 7500 Kg GVW but less than 12000 Kg. GVW (b) Passenger vehicle; exceeding 12+1 upto 32+1 capacity	320 200	35 times the rate as specified in Column (3)	4 times the amount as specified in column (4)
3.	Bus or Truck (upto two axles) (a) Goods vehicle; exceeding 12000 kg GVW but less than 20000 Kg. GVW (b) Passenger vehicle; exceeding 32+1 capacity	570 250	-Do-	-Do-
4.	Commercial Vehicles (Three axles) Any vehicle; Less than or equal to 25000 Kg. GVW	600	-Do-	-Do-
5.	Heavy Construction Machinery (HCM) or Earth Moving Equipment (EME) or multi Axle Vehicle (MAV) (four to six axles) Any vehicle; exceeding 25000 Kg. GVW to 60000 Kg. GVW	800	-Do-	-Do-

6.	Oversized Vehicles (Seven or more axles) Any vehicle; exceeding 60000 Kg. GVW	900	-Do-	-Do-
7.	Tractors plying with public carrier or private carrier permit. (Not applicable on vehicles registered under MV Act in H.P.)	100	500	1000
8.	Motor Rickshaw and Scooter Rickshaw (Not applicable on vehicles registered under MV Act in H.P.)	30	-Do-	-Do-
9.	The private registered vehicles of the owners of the vicinity of the barrier as per clause No.2.3.22 (b) (not applicable on vehicles registered under MV Act in H.P.)	100	300	1000

Definitions:

- i) "Car or jeep" or "van" or "light motor vehicle" in case of goods vehicle means any mechanical vehicle the gross vehicle weight of which does not exceed seven thousand five hundred kilograms and in case of passenger vehicle a registered passenger vehicle with carrying capability as specified in the certificate of registration issued under the Motor Vehicle Act, 1988 not exceeding twelve excluding the driver;
- ii) "light commercial vehicle" or "light goods vehicle" or "mini bus" means any mechanical vehicle with a gross vehicle weight exceeding seven thousand five hundred kilograms but less than twelve thousand kilograms or the registered passenger carrying capability as specified in the certificate of registration issued under the Motor Vehicles Act, 1988, exceeds twelve but does not exceed thirty two excluding the driver;
- iii) "truck" or "bus" means any mechanical vehicle with a gross vehicle weight exceeding twelve thousand kilograms but less than twenty thousand kilograms or the registered passenger carrying capability as specified in the certificate of registration issued under the Motor vehicle Act, 1988, exceeds thirty- two, excluding the driver;
- iv) "Heavy construction machinery" or "Earth moving equipment" or "multi axle vehicle" means heavy construction machinery or earth moving equipment or mechanical vehicle including a multi-axle vehicle with four to six axles or vehicle (inclusive of the axle of the trailer, if any) with gross vehicle weight exceeding twenty-five thousand kilograms but less than sixty thousand kilograms;
- v) "Oversized vehicle" means any mechanical vehicle having seven or more axles or vehicle with a gross vehicle weight exceeding sixty thousand kilograms;
- vi) "Three-Axle Vehicle" means any mechanical vehicle having three-axles (inclusive of the axle of the trailer, if any) and with a gross vehicle weight, less than or equal to twenty-five thousand kilograms".
- vii) "Fastag", means an onboard unit (transponder) or any such device fitted on the front wind screen of the vehicle; or any other mode used for electronic payments by NHAI from time to time.

- viii) "Fastag lane of Toll Barrier" is an exclusive lane in the Toll Barrier for movement of vehicles fitted with "Fastag" or multilane free flow or any other such device/ facility;
- ix) "gross vehicle weight" in respect of any vehicle means the total weight of the vehicle and load certified and registered by the registering authority as permissible for that vehicle under the Motor Vehicles Act, 1988 (59 of 1988) [and the rules made thereunder];
- x) "Road Infrastructure" means roads, tunnels, flyovers, bridges, underground roads, approach or link roads or by-passes including National Highways, Expressways, State Highways, District Roads, Village Roads, Border Roads, International Highways or any other road operated by any agency, passing through the State of Himachal Pradesh and also includes other services and facilities ancillary thereto.

By order,

Principal Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला-2, 27 फरवरी, 2026

संख्या: ई0एक्स0एन0-एफ (1)-2/2026.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पथकर अधिनियम, 1975 (1975 का अधिनियम संख्यांक 9) की धारा 13 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पूर्वोक्त अधिनियम की अनुसूची -II में निम्नलिखित संशोधन करने का प्रस्ताव करते हैं तथा इन्हे तद्वारा सम्भाव्य प्रभावित होने वाले व्यक्तियों के लिए राजपत्र (ई-गज़ट), हिमाचल प्रदेश में एतद्वारा प्रकाशित किया जाता है;

प्रस्तावित संशोधन की बाबत यदि किसी हितबद्ध व्यक्ति को कोई आक्षेप या सुझाव है/हैं तो वह लिखित आक्षेप या सुझाव को इस अधिसूचना के राजपत्र (ई-गज़ट), हिमाचल प्रदेश में प्रकाशन की तारीख से तीस दिन की अवधि के भीतर लिखित आक्षेप या सुझाव, आयुक्त, राज्य कर एवं आबकारी, शिमला-9 को भेज सकेगा ;

उपरोक्त नियत अवधि के भीतर प्राप्त हुये आक्षेप या सुझाव, यदि कोई हो, पर राज्य सरकार द्वारा इस अधिसूचना को अन्तिम रूप देने से पूर्व विचार किया जाएगा, अर्थात्:-

अनुसूची-II का संशोधन

पूर्वोक्त अधिनियम से संलग्न अनुसूची-II में प्रविष्टि संख्या 11 निम्न प्रकार से प्रतिस्थापित की जाएगी, अर्थात्:-

Sl. No.	Particulars.	Conditions and Exceptions.
11.	All Private light Motor Vehicles Registered under the MV Act in the State of Himachal Pradesh.	-----

आदेश द्वारा,

प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English Text of This Department Notification No Exn-F(1)-2/2026 Dated 27-02-2026 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES & EXCISE DEPARTMENT**NOTIFICATION**

Shimla-2, the 27th February, 2026

No. EXN-F(1)-2/2026.—In exercise of the powers conferred by Section 13 of the Himachal Pradesh Toll Act, 1975 (Act No. 9 of 1975), the Governor of Himachal Pradesh proposes to carry out following amendments in SCHEDULE-II appended to the said Act and the same are hereby published in the Rajpatra (e-Gazette) Himachal Pradesh for information of the persons likely to be affected thereby,

If any interested person has any objection(s) or suggestion(s) in relation to the proposed amendments he/she may send written objection(s) or suggestion(s) to the Commissioner of State Taxes and Excise, Himachal Pradesh, Shimla-9, within a period of 30 days from the publication of the notification in the Rajpatra (e-Gazette), Himachal Pradesh;

Objection(s) or suggestion(s), if any received within the above stipulated period shall be taken into consideration by the State Government before finalizing this notification, namely:—

AMENDMENT IN SCHEDULE-II

In SCHEDULE-II appended to the Act *ibid*, existing entry No. 11, shall be substituted as under:—

Sl. No.	Particulars.	Conditions and Exceptions.
11.	All Private light Motor Vehicles Registered under the MV Act in the State of Himachal Pradesh.	-

By order,

Principal Secretary (ST&E).

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 19 जनवरी, 2026

सं०:पी०डब्ल्यू०डी०—(बी०)—एफ०(5)/3/2026—319646.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव उखू (136), तहसील रामशहर, जिला सोलन, हिमाचल प्रदेश में जाबल-जयनगर वाया उखू सड़क के निर्माण हेतु भूमि अर्जित

करनी अपेक्षित है, अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों, उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप-धारा द्वारा अपेक्षित अथवा अनुमत: अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के साठ दिन की अवधि के भीतर लिखित रूप में भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला (हि0प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

5. यह अधिसूचना माननीय उच्च न्यायालय, हिमाचल प्रदेश में इस मामले में दायर LPA के अन्तिम आदेशानुसार प्रभावी मानी जाएगी।

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकवा (बीघा में)
सोलन	रामशहर	उखू(136)	160	01-13-00
			164	01-00-00
			196	06-02-00
			303	00-11-00
			317	01-00-00
			319	02-03-00
			461	00-04-00
			462	08-03-00
			540/267	01-18-00
कुल. .			कित्ता-09	22-14-00

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 31 जनवरी, 2026

सं०:पी०डब्ल्यू०डी०-(बी०)-एफ०(5)25/2024-240011.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव पंतेहड़ा, उप-तहसील भराड़ी, जिला बिलासपुर, हिमाचल प्रदेश में बनोहा बम्म पंतेहड़ा सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है। अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों, उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप-धारा द्वारा अपेक्षित अथवा अनुमत: अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के 60 दिन की अवधि के भीतर लिखित रूप में भू-अर्जन समाहर्ता (मण्डी क्षेत्र), लोक निर्माण विभाग, जिला मण्डी (हि0प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

विवरणी

जिला	उप-तहसील	गांव	खसरा नं०	रकबा (बीघे में)
बिलासपुर	भराड़ी	पंतेहडा/345	1888/1421/1	01-02-00
कुल जोड़ .			कित्ता-01	01-02-00

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 12 फरवरी, 2026

सं०:पी०डब्ल्यू०डी०-(बी०)-एफ०(5)/7/2026-324274.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव कन्धर(506), उप-तहसील दाड़लाघाट, जिला सोलन, हिमाचल प्रदेश में साई-खरसी-कन्धर वाया बागा-भलग सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों, उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप-धारा द्वारा अपेक्षित अथवा अनुमत: अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के साठ दिन की अवधि के भीतर लिखित रूप में भू-अर्जन समाहर्ता, (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला (हि0प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

5. यह अधिसूचना माननीय उच्च न्यायालय, हिमाचल प्रदेश में इस मामले में दायर LPA/SLP के अन्तिम आदेशानुसार प्रभावी मानी जाएगी।

विवरणी

जिला	उप-तहसील	गांव	खसरा नं०	रकवा (बीघा में)
सोलन	दाड़लाघाट	कन्धर(506)	91/3/1	00-05-00
			169/2/1	00-10-00
कुल..			कित्ता-02	00-15-00

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

लोक निर्माण विभाग

शुद्धि पत्र

शिमला-2, 23 जनवरी, 2025

सं०:पी०डब्ल्यू०डी०-बी०-एफ०(5)18 / 2025-262368.—इस विभाग द्वारा भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा 19 के अन्तर्गत जारी समसंख्यक अधिसूचना दिनांक 02-05-2025 जिसके अन्तर्गत गांव छकड़ायल, तहसील शिमला(ग्रामीण) जिला शिमला, हिमाचल प्रदेश में भट्ठाकुफर से छकड़ायल सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, में विवरणी में निर्दिष्ट भू-अर्जन का ब्यौरा निम्नलिखित पढ़ा जाए:-

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (हैक्टेयर में)
शिमला	शिमला(ग्रामीण)	छकड़ायल	605	00-01-26
			606	00-00-17
			608	00-00-29
			773	00-00-87
			773 / 1	00-00-36
			कित्ता-05	00-02-95

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

URBAN DEVELOPMENT DEPARTMENT**NAGAR PANCHAYAT GAGRET**

DISTRICT UNA (H.P.).

Dated, the 19th January, 2026

No. NPG/2025/35.—In exercise of the powers conferred by section **202(t)** under Chapter XI of Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) and passed *vide* resolution No. 44 dated 06-11-2025, the following Bye-laws are hereby made by the Nagar Panchayat Gagret for regulating/framing of "**The Nagar Panchayat Gagret (Registration and Control of Pet Dogs) Bye-laws, 2025**"

1. Short title and commencement.— (i) These Bye-Laws may be called the Nagar Panchayat Gagret (Registration and Control of Pet Dogs) Bye-laws, 2025.

(ii) They shall come into force from the date of its publication in the official Gazette

2. Definitions.—In these Bye-laws, unless the context otherwise requires:—

(a) "Act" means the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994)

(b) "Section" means a section of the Act

(c) "Owner" means the owner of an animal and includes any other person in possession or custody of such animal whether with or without the consent of the owner.

(d) "Veterinary Public Health Officer" means Veterinary Officer of the Nagar Panchayat Gagret or any official authorized to discharge such functions within Nagar Panchayat Gagret jurisdiction.

(e) "Dog" means Pet dogs, other than stray dogs

(f) All expressions used herein, but not defined shall have the meaning as assigned under the Act.

3. Procedure for Registration of Dogs.— (i) The owner of dog who keeps or brings any dog within the limits of Nagar Panchayat Gagret, shall on or before the 1st Day of April in every year or within seven days of its arrival, register such dog at the office of the Nagar Panchayat on payment of Rs. 50/- as one time registration fee Further, an amount of Rs. 50/- shall be charged as license fee annually. Provided that the above levy shall not apply to such dogs which are brought within the limits of Nagar Panchayat Gagret for show purpose such dogs are not kept within the limit of Nagar Panchayat Gagret, for more than a week.

(ii) The form for registration shall be provided on an application at the office of the Nagar Panchayat.

(iii) That on receipt of form of registration duly filled in at the office of the Nagar Panchayat, the owner shall be supplied by the Corporation a metal ticket on a collar to be put around the neck of the dog. The cost of the metal ticket, as may be determined by the Nagar Panchayat, shall be borne by the person applying for registration.

- (iv) The owner shall ensure the vaccination of dog prior to its registration
- (v) The period for which the registration shall hold good shall be for the 12 months from the 1st April to next 31st March in each year.

4. Duties and responsibilities of the owners:—

- (i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-laws.
- (ii) Any dog not wearing metal ticket or registration in accordance with clause 3(iii) of these Bye-laws, if found in any public place, may be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Gagret Nagar Panchayat, if not claimed within 7 days by the owner; as envisaged at Section 304 (2) (b) of the Act.
- (iii) For the purpose of these bye-laws any person in possession or in charge of the dog, during the absence of the real owner from the limits of Nagar Panchayat Gagret, shall be deemed to be the owner of the dog.
- (iv) That it shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Municipal street.
- (v) No owner or person in charge of the Dog shall allow his Dog to defecate on any road/street/drain within Municipal Limits. In case any dog is found defecating on the road/street/ drain, it shall be the duty of the owner concerned to clean the excreta and pack it in a disposable bag to be disposed of in the same manner in which human excreta is disposed off; otherwise he shall be fined under relevant bye-law notified for sanitation purpose.

5. Guideline for breeders.—

- (i) A breeder must be registered with Nagar Panchayat Gagret. Breeder must maintain full record of the number of pups born/died from individual bitch. He shall also maintain proper record of pedigree and vaccination.
- (ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has the required knowledge for the upkeep of the pups.
- (iii) Breeder must pay Rs. 50/- per dog as one time registration charges to the Nagar Panchayat besides Rs. 50/- per dog as renewal fees every year This fee to be paid by the breeding shall be over and above the registration fee/annual license fee provided in 3(i) above.

6. Penalty.—(i) Any contravention of these Bye-Laws including the failure to register the dog as per clause 3 above, shall be punishable with a fine of Rs. 500/- and in case of continuous breach additional fine which may extend to Rs. 50/- per day till such contravention or breach Continues.

Sd/-
Secretary,
Nagar Panchayat,
Gagret.

To,

The Registration Authority,
Nagar Panchayat Gagret,
District Una (H.P.).

Attach two
passport size
Photograph's
of
Pet Dog

Subject—Application for Registration of Pet Dog

Sir/Madam,

This is to request you that I am keeping a Pet Dog in my house No. _____ Ward No _____ Nagar Panchayat Gagret. The particulars of my Pet Dog are as under:—

1. Name of Pet Dog : _____
2. Breed : _____
3. Colour and Identification Mark : _____
4. Age : _____
5. Immunization Record : _____
6. Name and address of the Veterinary Doctor : _____
7. Veterinary Council Registration No : _____
8. Anti Rabies Vaccination done on : _____
9. Signature of the Veterinary Doctor : _____
10. I hereby deposit Rs. 100/- in cash, with the request to register my pet in Nagar Panchayat records.

Dated: _____

Signature of the Applicant

Name: _____

House Address: _____

Contact No.: _____

FOR OFFICE USE ONLY

Receipt No.: _____

Date: _____

Badge Number allotted to pet Dog: _____

Signature of Issuing Officer.

Annexure-B

Undertaking from the owner of the Dog for registration

1. I do not have more than two dogs
2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC).
3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Municipal Council duly authorized by the Registration Authority or within a period of 10 days from such Inspection, failing which registration of the dog may be cancelled
4. I will keep the dog chained/leashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.
5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.
6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.
7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Nagar Panchayat Gagret responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.
8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Nagar Panchayat. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dogs besides imposing a fine as fixed by the Secretary, Nagar Panchayat Gagret upon me.
9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks ,streets, roads, road berms and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbors to their annoyance.
10. I shall ensure proper space, accommodation, food and medical treatment to the dog
11. I shall allow the registration authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector or any other officer of the Nagar Panchayat Gagret authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times.

Signature of the Owner of the Pet Dog.

To,

The Registration Authority,
Nagar Panchayat Gagret,
District Una (H.P).

Attach two
passport size
Photograph's
of
Applicant

Subject—Application for Registration as Dog Breeder

Sir/Madam,

This is to request you that I want to register as Dog Breeder in Nagar Panchayat Gagret. The particulars are as under:—

1. Name of Dog Breeder : _____
2. Size and Layout of premises : _____
along with detail of surface, floor, number of
physical barriers (Doors or gates) etc. : _____
3. Detail of staff alongwith
qualification/experience : _____
4. Detail of Dogs : _____
5. Immunization record : _____
6. Capacity of premises : _____
7. Name and address of the Veterinary Doctor : _____
8. Veterinary Council Registration No : _____
9. Anti Rabies Vaccination done on : _____
10. Signature of the Veterinary Doctor : _____
11. I hereby deposit Rs. 100/- in cash, with the request to register as Dog Breeder in
Nagar Panchayat Gagret records.
12. I hereby undertake to follow all guidelines mentioned in “The Nagar Panchayat Gagret
(Control of Pet Dogs) Bye-laws, 2025”.

Dated: _____

Signature of the Applicant

Name: _____

House Address: _____

Contact No.: _____

FOR OFFICE USE ONLY

Receipt No.: _____

Date: _____

Number allotted to Dog Breeder: _____

Signature of Issuing Officer.

Annexure – D

Attach two
passport size
Photographs
of Applicant

To,

The Registration Authority,
Nagar Panchayat Gagret,
District Una (H.P).

Subject:—Application for Registration of Dog Care Centre

Sir/Madam,

This is to request you that I want to register Dog Care Centre namely.....at Ward No:..... Nagar Panchayat Gagret. The particulars of Dog Care Centre are as under:—

1. Name of Dog Care Centre : _____
2. Size and Layout of premises : _____
along with detail of surface, floor, number
of physical barriers (Doors or gates) etc.
3. Detail of staff along with : _____
qualification/experience
4. Capacity of premises : _____
5. I hereby deposit Rs. 100/- in cash, with the request to register Dog Care Centre in
Nagar Panchayat Gagret records.
6. I hereby undertake to follow all guidelines mentioned in “The Nagar Panchayat Gagret
(Control of Pet Dogs) Bye-laws, 2025.”

Dated: _____

Signature of the Applicant

Name: _____

House Address: _____

Contact No.: _____

FOR OFFICE USE ONLY

Receipt No.: _____

Date: _____

Number allotted to Dog Care Centre: _____

Signature of Issuing Officer.

DOOR-TO-DOOR GARBAGE COLLECTION & DISPOSAL BYE-LAWS 2018**NOTIFICATION**

The following Bye-laws made by Nagar Panchayat Gagret, for regulating The **Door to Door Garbage Collection& Disposal – 2018** in exercise of the powers conferred by section 202 and 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994) read with rule 15 (zf) of the Solid Waste Management Rules, 2016 having been confirmed by State enforcement, as required under section 217 of the aforesaid Acts are here by published for general information, namely:—

BYE LAWS TO REGULATED DOOR TO DOOR GARBAGE COLLECTION & DISPOSAL OF NAGAR PANCHAYAT GAGRET**Chapter – I:— General****1. Short title and commencement:—**

- (a) These Bye – laws may be called The **Door-to-Door Garbage Collection and Disposal bye - laws 2018 of Nagar Panchayat Gagret** for municipal solid waste management & disposal.
- (b) These bye-laws shall come into force on the date of their adoption and publication in the Rajpatra e-gazette of Himachal Pradesh Government.
- (c) This shall apply to Gagret municipal area

2. Definitions:—In these rules, unless the context otherwise requires, -

- (a) “**act**” means the Himachal Pradesh Municipal Corporation Act 1994 and Himachal Pradesh Municipal Act, 1994.
- (b) “**bulk waste generator**” means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels ,hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100 kg per day;
- (c) “**bye-laws**” means regulatory framework notified by local body, census town and notified area townships for facilitating the implementation of these rules effectively in their jurisdiction
- (d) “**composting**” means a controlled process involving microbial decomposition of organic matter;
- (e) “**disposal**” means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;

-
- (f) **“domestic hazardous waste”** means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;
- (g) **“door to door garbage collection”** means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;
- (h) **“dry waste”** means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc.;
- (i) **“dump sites”** means a land utilized by local body for disposal of solid waste without following the principles of sanitary land filling.;
- (j) **“fine/penalty”** means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these or bye- laws.
- (k) **“municipality”** means the municipal Council / Nagar Panchayat of Himachal Pradesh.
- (l) **“non-biodegradable waste”** means any waste that cannot be degraded by microorganisms into simpler stable compounds;
- (m) **“sanitary land filling ”** means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;
- (n) **“sanitary waste”** means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
- (o) **“schedule”** means the schedule indicating the rate in respect of sign boards
- (p) **“secondary storage”** means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;
- (q) **“segregation”** means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
- (r) **“service provider”** means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc.;

- (s) **“user fee/ charge”** means a fee imposed by the local body and any entity mentioned in rule on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.
- (t) **“waste picker/ Collector”** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

Words and expressions used herein but not defined, but defined in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977 and the Air (prevention and Control of Pollution) Act, 1981, Himachal Pradesh Corporation Act, 1994, Himachal Pradesh Municipal Act, 1994 and Solid Waste Management Rules, 2016 shall have the same meaning as assigned to them in the respective Acts and Rules.

Chapter – II:— Management of Municipal Solid waste

3. Municipal Solid Waste Management:— The Nagar Panchayat shall establish an integrated Solid Waste Management (SWM) system with an aim to reduce the amount of waste being disposed, while maximizing resources recovery and efficiency. The preferred waste management system shall focus on the following points, namely:—

- I. **Reduction and reuse at source.**— The most preferred option for Solid Waste Management shall be prevention of waste generation It will be helpful in reducing the handling, treatment, and disposal costs and specially reduce various environmental impacts such as leach ate, air emissions and generation of greenhouse gases.
- II. **Waste recycling.**— Recovery of recyclable material resources through a process of segregation, collection and re-processing to create new products shall be the next preferred alternative.
- III. **Composting.**— As far as possible the organic fraction of waste shall be composted and used to improve soil health and agricultural production adhering to norms.
- IV. **Waste-to-Energy.**— Where material recovery from waste is not possible, energy recovery from waste through production of heat, electricity or fuel may be preferred Bio-meth nation, waste incineration, production of Refuse Derived Fuel (RDF) and co-processing of the sorted dry rejects from municipal solid waste are to be commonly adopted “Waste to Energy” technologies.
- V. **Waste disposal.**— Remaining residual waste, which ideally comprises of inerts, shall be disposed in sanitary landfills constructed in accordance with stipulations of the Solid Waste Management Rules, 2016.
- VI. The Integrated Solid Waste Management system shall be environment friendly Waste minimization, waste recycling, waste-to-energy strategies and landfill gas

capture and use which are promoted in the Solid Waste Management Rules, 2016 shall be adopted for reduction of greenhouse gases.

Chapter – III:— Municipal Solid Waste Collection & Transportation

1. Segregation & Primary Storage of Municipal Solid waste:—

- a. It will be prime responsibility of every waste generator/citizen to segregate the waste generated by them in three separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes in suitable covered bins and handover segregated wastes to authorized waste pickers or waste collectors designated by ULBs or Agency Hired by ULBs once a day or at the frequency as decided by respective local body on the timing fixed by the service provider Every citizen has to pay a fixed monthly rental for the services of door to door garbage collection .
- b. Waste generators shall be encouraged to segregate waste and store at source in three separate colour bins *i.e.* green- for biodegradable waste, blue - for non-biodegradable, red- for domestic hazardous waste.
- c. All institutions with more than 5,000 sqm area shall, within one year from the date of notification of these bye-laws and in partnership with the Nagar Panchayat, ensure segregation of waste at source by the generators, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methnation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Nagar Panchayat.
- d. No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Nagar Panchayat, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the Nagar Panchayat.
- e. Used sanitary waste are to be securely wrapped as and when generated in the pouches provided by the manufacturers or brand owners of these products or in a newspaper or suitable biodegradable wrapping material and place the same in the bin meant for non- biodegradable waste or dry waste.
- f. Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the Municipality.
- g. Store separately construction and demolition waste, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016.

- h. Bulk waste generators of garden and horticulture waste like park, stadium etc shall store separately in their premises and dispose of the same as may be prescribed by the Nagar Panchayat from time to time.
- i. No untreated bio-medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with municipal solid waste and such waste shall follow the rules specifically separately specified for the purpose.
- j. Every waste generator has to ensure that there is no practice of burning or burying the solid waste generated by him, throwing on streets/ open public spaces outside his premises or in the drain or water bodies.
- k. Littering of waste on streets /open space/ water bodies /drain shall be fined on the spot. On iterative they will be punishable and can subjected to court as per rule.
- l. Time to time awareness generation campaigns should be organised to motivate people RWA (Resident Welfare Association), Local NGOs, representative of public association and elected local member should be involved in the programme to motivate citizen.

5. Primary Collection of Municipal Solid Waste:—

- (a) Each and every house in the city/ town should approached for the primary collection of waste by means of wheel barrow, push cart, tricycle, small auto tipper depending on the size of road available.
- (b) Nagar Panchayat have to arrange for daily door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
- (c) Nagar Panchayat have to establish a system to recognize organizations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- (d) Nagar Panchayat have to facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration of informal waste pickers in solid waste management including door to door collection of waste.
- (e) Nagar Panchayat have to collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation.
- (f) Nagar Panchayat have to collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.
- (g) Time for the door to door collection services will have to fixed by the concern ULBs Generally timing should to be between 6.00 Am to 9.00 Am For proper waste collection vehicle such as tricycle, auto tipper used for door to door garbage collection should be equipped with Alarm with audible decibel fixed as per the rules and timing should be strictly followed by the sanitation workers.

- (h) For door to door garbage collection from commercial complex, offices and secondary bins timing should be between 9.00 Am to 11.00 Am .
- (i) For proper solid waste management & grievance redress Nagar Panchayat should set up small office/ centre in each ward of their boundaries .
- (j) Under door to door services user charge for collection should be formulated on the following criteria.

Sl. No.	Category of User	User Charge on monthly basis (INR)
1.	Household (area less than 2000 sq feet)	30
2.	Household (area more than 2000 sq feet)	50
3.	Commercial Complex (Dhabba, sweet shop, coffee houses, provisional stores) .	150
4.	Pan Shop	40
5.	Tea Shop	40
6.	Shops (Daily needs, cloths)	50
7.	Vegetables & fruits shops (Wholesale)	750
8.	Vegetables & fruits shops (Retails)	150
9.	Sweet /snacks shop (Big)	200
10.	Offices (2 rooms)	100
11.	Offices (3-5 rooms)	200
12.	Offices (6-10 rooms)	500
13.	Offices (11-20 rooms)	2000
14.	Offices (more than 20 rooms)	2000 for 20 rooms+100 per additional room.
15.	Bank	750
	Bank Floor Area > 1000 sq feet	1000
16.	Govt. Schools	100
17.	Private Schools upto 100 students on producing student's enrolment certificate.	500
18.	Private Schools (more than 100 students)	1000
19.	Bakeries (small).	350
20.	Bakeries (manufacturing units)	1200
21.	PG Hostel / Guest House (upto 10 rooms)	500
22.	PG Hostel / Guest House (11 - 20 rooms)	1500
23.	PG Hostel / Guest House (21 - 30 rooms)	2500
24.	PG Hostel / Guest House (more than 30 rooms).	2500 for 30 rooms+500 for additional room.
25.	Dharamshala	550
26.	Factories (Manufacturing unit) other than notified in any other category.	1500
27.	Workshop (Tyre puncture shop)	75
28.	Workshop (repair shop)	150
29.	Workshop (repair + spare parts shop)	300
30.	Workshop (vehicle showroom, repair + spare parts).	750
31.	Workshop (those not touching any NH or SH).	300
32.	Restaurants	1000
33.	Restaurants + Bar	1200

34.	Cinema Hall (Theatre, multiples)	1500
35.	Govt. College	1000
36.	Private College	1500
37.	Hospital /Nursing Home (upto 50 beds)	1500
38.	Hospital /Nursing Home (51 - 100 beds)	2000
39.	Hospital /Nursing Home (more than 100 beds).	2000+250 per additional bed
40.	Clinics	100
41.	Clinics with medicines shops	200
42.	Chemist shop	150
43.	Laboratory	200
44.	Banquet Hall/ Hotel	2000 & 2000 per trip on demand
45.	Special Hotels more than 50 Rooms	15000 & 2000 per trip on demand.
46.	Vehicle on demand for Dumper	3000 per trip
47.	Big Malls	2000 per floor
48.	Meat Shops (other than subscribed with chicken waste collection vehicle).	500
49.	Confectionary + Veg Shop	250
50.	Scrap Dealers	400
51.	Street Vendor	100
52.	Cow Dung from cattle at households	350
53.	Barber Shop	100

Note:— User charge as prescribed above can be revised by the ULB time to time keeping in view the polluter pay principal to meet the operation and maintenance cost of the services under Solid waste management

- (k) User charge mentioned above for door to door services needs to be collected from each and every household & other establishment of all the wards in the municipal boundaries of the ULBs Users charge decided above, contact person's name & number needs to be conveyed to general public through different media such as display on the vehicles used for these services, hoardings, pamphlets etc Also, awareness generation campaigns need to be organized.
- (l) No manual loading or unloading of waste in compactor should be practiced with open hand or without safety measure as per the Solid Waste Management Rules, 2016 .

6. Secondary Storage of Municipal Solid Waste:—

Municipality by their own or with help of Agency hired needs to develop storage bins/ secondary storage points for the collection of waste generated in the town, they will also be responsible to monitor the condition of these bins so that no filthy or unhygienic condition develops around While establishing or monitoring secondary storage bins following precaution needs to be taken care.

- a. Storage / Secondary storage bins should be designed and develop on the basis of the quantity of waste generated, density of population in the notified municipal boundaries. Minimum distance between two bins should be 500 meters and within radius of 1 Km maximum numbers of bins should limited upto 5. Established bins must be covered with movable lid and must be approachable/connected with metallic or non-metallic road.
- b. Bins provided by Nagar Panchayat or any hired agency should be designed in such a manner so that waste disposed in does not get scattered in open atmosphere and it should be artistic in nature so that it motivates people to dispose their waste in the bins not in open.
- c. Bins placed at designated place by Nagar Panchayat or any hired agency should motivate people to practice waste segregation and it should be placed as per Solid Waste Management Rule, 2016 having colour coding for different types of waste.
 -  Green: - Biodegradable waste (Food Waste, garden waste)
 -  Blue: -Non-Biodegradable waste
 -  Red: - Hazardous or toxics waste
- d. Well-designed Vehicle like auto Tipper/Compactor should be used for the purpose of transportation of waste and evacuating the bins.
- e. All the cooperative society, residential welfare association/ society, institutional organisation will be responsible to place suitable quantity of bins approved by the Nagar Panchayat on the fixed place in their compound so that waste generated from there can be stored properly and collected from time to time by the municipal vehicle. User charge for these services fixed by the ULBs should be collected by the authorised person of local body.
- f. It will be prime responsibility of all the waste generators/ citizens to store and sell/handover the recyclable waste to the Rag pickers/ Kabadiwala or person/organisation designated by the Nagar Panchayat. They have to ensure that no such waste is being disposed on the road/ drain / secondary storage bins/ open space.
- g. Door to door garbage collection, secondary storage bins, collection & transportation, processing of waste and disposal of waste in sanitary land fill site, all these services will be provided by Nagar Panchayat or any hired agency ULBs will charge user fee for all these services and violator will be fined on the spot or punished and can be subjected to court as per rule.
- h. Waste from the slaughter house, fish market, fruit & vegetable market is biodegradable in nature, so proper storage facility should be designed so that no health hazard spreads from this & facility for composting should be developed to make use of such waste in generating organic manure from it. For ensuring proper disposal of such waste every generator have to ensure best storage facility and segregation of such waste at source and door to door collection should be practiced by ULBs to collect 100% of such waste and take to processing plant. On Violation, waste generat or should be fined on the spot or punished and can be subjected to court as per rule.
- i. Nagar Panchayat have to establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be

established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres.

- j. Bio medical & industrial waste should not be mixed with municipal waste and such waste should be stored and disposed separately as per the rules applicable. For the disposal of bio-medical waste Common Biomedical Waste Treatment Facility (CBMWTF) should be developed in each ULB either separately or on the cluster basis. By paying the fixed user fee such waste can be easily disposed off.
- k. Construction and demolition waste should be store separately as and when generated, in his/her own premises and shall be disposed off as per the Construction and Demolition Waste Management Rules, 2016 ULBs should fix user charge for transportation and disposal of C&D waste and generator should dispose this waste by paying the charge as per the rules and at the designated place. Disposing of such waste in open space, road side, common place will be treated as illegal and fined as per the rules.
- l. Gardening / Horticultural waste should also be stored separately at source ULBs should fix a day or two in week and some place where generator should give their waste and from there it should be transported to disposal site.
- m. Dry leaves, plastic and other such waste should not be burnt in open, doing such activity will be treated as illegal and punishable, violator should be fined as per the rules.
- n. Stray animal should be restricted from roaming in and around the waste disposal site & secondary storage bins or any public place in the town.
- o. Every citizen, institutions, office buildings, commercial complexes has to ensure that there is no open discharge of grey water, black water or any other such polluted water in drain, open space or on road which can spread health issues, doing such activity will be treated as illegal and punishable as per the rules.
- p. No person should dispose dead animal or any such material in open space, road side, community park or any other place which can spread pollution and health issues, doing such activity will be treated as illegal and punishable as per the rules.
- q. Nagar Panchayat have to set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transportation vehicle is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.
- r. Nagar Panchayat can develop bins free solid waste management facility but for this 100% waste collection from the door step of the generator should be ensured.

7. Secondary Collection & Transportation of Municipal Solid Waste:—

- (a) Each storage bins/ secondary storage bins should be attended daily by the help of auto tipper, tractor, compactor etc.
- (b) Closed vehicle should be used for the transportation of waste. To reduce the frequency of loading and unloading of waste compactor should be used.

- (c) Nagar Panchayat will have to ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility.
- (d) Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methnation plant or any such facility. Preference shall be given for onsite processing of such waste.
- (e) Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility. Ensure transportation of construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016.

Chapter – IV: - Municipal Solid Waste Processing & Disposal

8. Waste Processing Plant:—

Nagar Panchayat with help of State Pollution Control Board approval needs to develop solid waste management / processing plant to make use of daily generated biodegradable waste so that it can reduce the quantity of waste being disposed at the sanitary land fill site .

- (a) Nagar Panchayat have to collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methnation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.
- (b) Involve communities in waste management and promotion of home composting, bio-gas generation, decentralized processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.
- (c) For processing of biodegradable waste Nagar Panchayat have to establish waste processing plant such as composting plant – windrow compost plant, vermicomposting plant, waste to energy or any other such technology by their own or with help of any other licensed company/firm /organization on Build – operate - Transfer (BOT)/ Object Oriented (OO) method.
- (d) For processing of mixed recyclable waste Nagar Panchayat have to establish recycling unite such as incineration, RDF Plant or other such recycling technology by their own or with help of any other licensed company/firm /organisation on Build – Operate - transfer (BOT)/ Object Oriented (OO) method.
- (e) Municipality may also send the non-biodegradable/dry waste as RDF to nearby cement factories for co-processing.

9. Waste Disposal:—

- (a) Nagar Panchayat have to stop land filling or dumping of mixed waste soon after the timeline for setting up and operationalisation of sanitary landfill is over.
- (b) Nagar Panchayat have to allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill.
- (c) Sites shall meet the specifications as given in Schedule-I of Solid Waste Management Rules, 2016, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.

- (d) Nagar Panchayat have to investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and where so ever feasible, take necessary actions to bio-mine or bio-remediate the sites.
- (e) Nagar Panchayat have to ensure that in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

Chapter – V:— Monitoring by Ward Committee

Constitution of Ward Sanitation Committee.—A Ward Sanitation Committee shall be constituted in each ward of the Nagar Panchayat. The Ward Sanitation Committee shall have 11 to 15 members. The members of the WSC would comprise of ward member, sanitary inspector, tax collector or a designated officer by Nagar Panchayat for each ward, representatives of Residential Welfare Associations (RWAs) of the ward, representatives from slum sanitation committee, representatives of Community Based Organisations (SHGs, youth club etc.), local leaders, senior citizens etc. The Ward Sanitation Committee shall oversee the sanitation activity in the ward.

Chapter – VI:— Stakeholder's Responsibilities

10. Responsibilities of various stakeholders:—

10.1 Responsibilities of Waste Generators:—

- (a) No waste generator shall throw the waste generated by him on the street, open spaces, drain or water bodies.
- (b) No person shall let the dirty water, mud, night soil, cow dung, urine, polluted water from their own house, organisation, commercial establishments to accumulate in their own compound nor let it flow on common streets in a way that the environment gets polluted by foul smell or poses a threat to public health.
- (c) To wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste.
- (d) All citizens shall have the responsibility to dispose of the recyclable waste generated in their complexes to the waste pickers authorised by the Nagar Panchayat or waste collector or containers of the Nagar Panchayat and not put it on the road under any circumstances.
- (e) All waste generators shall pay user fees as specified in these bye-laws.
- (f) No waste generator shall throw, burn or bury the solid waste generated by him on streets, open public spaces outside his premises or in the drain or water bodies,
- (g) No dead animals or their remains to be thrown in any public places or any such place, which create any kind of pollution.
- (h) If any person is found violating activities prohibited for doing, fine charges shall be collected from the offender by the Nagar Panchayat.

10.2 Responsibility of Ward Sanitation Committee:—

- (a) The Ward Sanitation Committee shall oversee the sanitation and cleanliness activities in ward.
- (b) The Ward Sanitation Committee shall act as a grievances redressal point on sanitation issues at ward level.
- (c) The Ward Sanitation Committee shall have the power to impose fine on any offender and also have the power to waive of penalties.
- (d) The Ward Sanitation Committee will promote home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygiene around the facility.
- (e) The Ward Sanitation Committee will give warning to any offenders of these bye-laws After two warning by the Ward Sanitation Committee or the Nagar Panchayat, penalty shall be collected from the violator as per the provisions of these bye-laws.

10.3 Responsibility of the Nagar Panchayat:—

- (a) The Nagar Panchayat shall within its territorial area , be responsible for ensuring daily and throughout the year system of cleaning of all common roads, places, temporary settlements, slums, areas, markets, its own parks, gardens, tourist spots, cemeteries and shall be bound to collect the garbage from the nearest declared storage containers, and transport it every day to the final disposal point in closed vehicles for which the municipal authority may engage private parties on contract or Public Private Partnership mode, apart from its own permanent cleaning staff and vehicles.
- (b) The Nagar Panchayat or the authorized agency engaged by the Nagar Panchayat shall provide and maintain suitable community bins on public roads or other public spaces.
- (c) The Nagar Panchayat for the purpose of managing such sanitation activities in decentralized and regular manner shall designate one ward officer, in every ward to supervise the spots of containers, public toilets, community toilets or urinals in public places, transfer station for public garbage, landfill processing units etc. for final disposal of city's garbage.
- (d) The designated ward officer by the Nagar Panchayat shall also be a member of the concerned Ward Sanitation Committee which shall act as the first point of grievance redressal on sanitation issues of the concern ward and meet complains of citizens on issues of sanitation.
- (e) The Nagar Panchayat shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the technologies and the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board.
- (f) The Nagar Panchayat shall create awareness through Information, Education and communication (IEC) campaign and educate the waste generators on minimal generation of waste, not to litter, re-use the waste to the extent

possible, practice segregation of wet bio-degradable waste, dry recyclable and combustible waste and domestic hazardous waste at source, wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-bio-degradable waste, storage of segregated waste at source and payment of monthly user fee.

- (g) Chemical fertilizers shall be replaced by use of compost in all parks, gardens maintained by the Nagar Panchayat and any other places within two years of notification.
- (h) Promote recycling initiatives by informal waste recycling sector
- (i) The Nagar Panchayat shall make efforts to streamline and formalize Solid Waste Management systems and endeavour that the informal sector workers in waste management (rag pickers) are given priority to upgrade their work conditions and are enumerated and integrated into the formal system of Solid Waste Management in cities.
- (j) Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.
- (k) Ensure occupational safety of the Nagar Panchayat own staffs and staffs of outsource agency involved in collection, transport and handling waste by providing appropriate and adequate personal protective equipment's.
- (l) In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the officer- in- charge of the facility shall report to the Nagar Panchayat immediately which shall review and issue instructions if any, to the in- charge of the facility.

Chapter – VII:— Prosecution & Penalties

11. Prosecution: —

- I. Prosecution can be made on violation of above said rules Under Municipal Solid Waste Management rules, 2016, Himachal Pradesh Council / Nagar Panchayat Act, 1994 and Environmental Protection Act, 1986. Even the prosecution can be made on the official / workers responsible for implementing so called services under the above said Bye - laws if they are not performing their task or delaying their responsibility to implement the services.
- II. Whosoever contravenes the provision of above said Bye - laws shall be in addition to the penalties already mentioned under any act/ rules/ laws/ bye – laws for time being in force would be liable for disconnection of water supply, electricity and other civic amenities and the Executive Officer / Secretaries of the ULB may request the competent authorities to withdraw any other services if granted in favour of Institution/ Commercial Establishment/ person committing the offence.

12. Penalties:—

On the violation of above said municipal Bye - laws fixed penalties are as below:—

Sl. No.	Offence	Nagar Panchayat
1.	Littering by People of residential colony	Rs. 500 per day
2.	Open dumping by shopkeepers	Rs. 1000 per day
3.	Littering/ open dumping by restaurants owners	Rs. 2000 per day
4.	Littering/ open dumping by Hotel Owners	Rs. 2000 per day
5.	Littering/ open dumping by Industries	Rs. 5000 per day
6.	Street Vendor like fast-food, chat, ice-cream, juice corner etc.	Rs. 250 per day
7.	Open defecation/ urination in public place	Rs. 500 per offence committed
8.	Disposal of dung in open space / public place	Rs. 2000 per day
9.	Disposal of construction & demolition waste in open space/ road side/ public place by resident.	Rs. 2000 per day
10.	Littering of waste like dung, construction & demolition waste on road while transporting through private tractor/ vehicle.	Rs. 2000 per day
11.	Disposal of waste water from house in non-authorised place	Rs. 2000 per day
12.	Disposal of sewer in non-authorised place.	Rs. 5000 per day
13.	Not keeping of closed dust bins in adequate number & quantity by owners mention from Sl. -No.- 2- 6.	Rs. 5000 per day
14.	Spilling of Oil, Dust, water & other material by road side Motar, Bike, Bicycle repair mechanics.	Rs. 1000 per day
15.	Disposal of Skin, feather, blood, flesh or any other material of animal(s) by shopkeeper.	Rs. 2000 per day
16.	Littering by pet animals like dogs, cow, etc. on road side/ open space/ community place.	Rs. 1000 per day
17.	Littering or disposal of waste in front of Marriage hall, community place, exhibition hall, Mela ground.	Rs. 5000 per day
18.	Encroachment of Road for by Dhabas or any other such shop and disposing of waste on road side, open space.	Rs. 1000 per day
19.	Encroachment of Road for by fruit, vegetable local vendor and disposing of waste on road side, open space.	Rs. 250 per day
20.	Encroachment of Road Hair cutting salon and disposing of waste on road side, open space.	Rs. 250 per day
21.	Encroachment & Disposal of construction & demolition waste in open space/ roadside/ public place by Business man, shopkeepers .	Rs. 5000 per day
22.	Disposal of waste by Private Nursing home/ hospital, Clinics, Dispensaries on road side, open space.	Rs. 5000 per day
23.	Non-Segregation of waste at source	
i.	Residents	Rs. 250 for first offence and Rs. 500 for second & subsequent offences in a month.
ii.	Shopkeepers	Rs. 500 for first offence and Rs. 1000 for second & subsequent offences in a month.

iii.	Restaurants owners	Rs. 1000 for first offence and Rs. 2000 for second & subsequent offences in a month.
iv.	Hotel Owners	Rs. 1500 for first offence and Rs. 2500 for second & subsequent offences in a month.
v.	Industrial Establishment	Rs. 3000 for first offence and Rs. 5000 for second & subsequent offences in a month.
vi.	Sweets, snacks, fast food Ice-creams, sugarcane & other juice and vegetables vendor carts.	Rs. 250 for first offence and Rs. 500 for second & subsequent offences in a month.

13. Repeal / Contradict:—

- ✓ Once these bye - laws come into force any other rules, bye- laws, policy with regard to this matter adopted by any ULB will be considered as disaffirm.
- ✓ Any work done or scheme implemented under any previous rules/bye - laws will not be impugn unless until it is just opposite or completely contrary to the action to be taken under the above said bye - laws.

Sd/-
Secretary,
Nagar Panchayat Gagret,
Distt. Una (H.P.).

Nagar Panchayat Gagret, Distt. Una, Himachal Pradesh Trade Licence Bye-Laws 2020

NOTIFICATION

Dated, the 26th November, 2020

No.NPG/837.—In exercise of the powers conferred under Section 125,126,127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Asha Rana Secretary, Nagar Panchayat Gagret Himachal Pradesh hereby notify the following Bye-laws:—

1. Short title, extent and commencement.—(i) These Bye-Laws may be called the Himachal Pradesh Municipality, (Grant of License for Use of Premises and Storage of Articles in a Premises) Bye-Laws 2020.

(ii) These Bye-Laws shall come into force from the date of their publication in the Official Gazette

- (iii) These Bye-Laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure I and Annexure II for storage of any Article within the municipal limits.

2. Definitions.—in these Bye-Laws, unless the context otherwise requires:—

- (a) "Act" means the Himachal Pradesh Municipal Act 1994, (Act No. 12 of 1994)
- (b) "Authorized Officer" means Secretary or any other Officer specifically authorized by the Secretary.
- (c) "Inspector" means Sanitary Inspector or any other Official of the Nagar Panchayat duly authorized by the Secretary.
- (d) "License" means a written permission granted by the Secretary or any other official /Officer duly authorized by the Secretary in favour of the person, owner & occupier for sale/storage of articles specified in Annexure I & II of these Bye-Laws.
- (e) "Licensing Officer" means Secretary or any other officer duly authorized by the Secretary to grant/ renew License under the provisions of these Bye-Laws.
- (f) "premises", means any shop/store/place where the articles specified in Annexure I & II are kept for sale/storage in the godown premises.
- (g) "Small Scale Business/Trade" means premises covering maximum area of 100 sq. ft. "Medium Scale Business/Trade "means premises covering area of 100 Sq. ft. to 500 sq. ft. and "large Scale Business/Trade" means premises covering area of more than 500 Sq. ft.
- (h) "Shopkeeper" means any person running and managing the affairs of the shop/premises/place including its owner/occupier.

3. Procedure for obtaining License.—(a) Any person who wants to operate/run any business/trade as specified in Annexure I and/ or store any article as specified in Annexure II within the areas of the Nagar Panchayat shall apply for license on prescribed Form A online to Secretary of the concerned Nagar Panchayat.

- (b) Period of License-(1) The License shall be issued for a period maximum upto fifteen years at a time and the License shall automatically come to an end after completion of such period.

4. Renewal of License.—(i) The License shall be renewed automatically after expiry of the period of license on deposit of requisite/ prescribed license fee by the applicant. The

license shall be renewed without any late fee and extra document within one month after expiry of license. The license shall be renewed with penalty of 50 % of license fee within next one month and after that period the license shall not be renewed. In that case a fresh Trade license shall be required to be issued.

(ii) No document is required to be submitted for renewal of License

5. Transfer of License.—(i) The license issued under these Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/ transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Secretary keeping in view the circumstances of the case.

(ii) The licensee shall provide online information to the Secretary for winding up of his business under such license;

6. License Fee.—(i) The license fee for grant of license shall be decided by the Secretary from time to time. However, the fee will be calculated on annual license fee rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner:—

Sl. No.	Scale of business	License period			
		Yearly	5 yearly	10 yearly	15 yearly
1.	Small scale business/trade	100/-	400/-	700/-	1300/-
2.	Medium business/trade	200/-	800/-	1400/-	2600/-
3.	Large scale business/trade	500/-	2000/-	3500/-	6500/-

In the fairs, fee shall be charged on the following rates:—

- | | | |
|-----|-------------|----------------|
| (a) | Small Shop | Rs 25/- P Day |
| (b) | Medium Shop | Rs 50/- P Day |
| (c) | Large Shop | Rs 100/- P Day |

Explanation:— A shop covering an area upto 6 square meters shall be deemed to be a small shop.

7. Conditions for grant of license.—(i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.

(ii) The permission shall, unless specified otherwise in the license, be valid in the entire NP limits, subject to such conditions as may be imposed by the Secretary.

- (iii) The owner /occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- (iv) The Secretary shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- (v) The applicant shall submit a self declaration regarding information submitted by him / her about the premises to be used for business/ trade viz. type of business, area, approval of map and nature of property i.e. commercial and domestic etc. to be true to the best of his knowledge and belief.
- (vi) The licensee shall maintain proper record of the articles kept for sale or storage in the premises as may be required by the Licensing Officer Further the licensee shall comply with all the directions and instructions issued to him by the Secretary or the Licensing Officer from time to time.
- (vii) The licensee will ensure timely payment of Municipal dues
- (viii) Time period for issue of License:— The license shall be issued as per the time lines notified/specified for this service under Public Service Guarantee Act, 2011.

8. Denial of license.—(1) The license shall not be granted;

- (a) to a person suffering from any loathsome infections or contagious diseases:
- (b) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
- (c) to a person who has been found to have habitually committed the breach of these Bye- Laws or the terms of the license.
- (d) to a person not below the age of 18 years

(2) (a) Subject to Bye-Laws 9 (1), license to any person, who applies online to the Secretary or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.

- (b) The Licensee shall be liable to pay transfer charges @ 200/- per license at the time of effecting transfer of License.
- (c) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place /reception of the premises.
- (d) The Inspector or inspecting staff concerned shall have a right to enter and inspect

the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.

- (e) The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

9. Offences and penalties.—(i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-Laws shall in the first instance be liable for suspension of license for a period of one week and for repetition of the same violation within two years be liable for penalty of Rs. 1000/-only.

- (ii) If the information submitted by the applicant under self declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/her license will be cancelled.
- (iii) In case of repeated violation the concerned person, owner or occupier, as the case may be shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws subject to the satisfaction of the Secretary.

By Order

Sd/-

Secretary,
Nagar Panchayat Gagret,
Distt. Una (H.P.).

Annexure- I

Purposes to which premises may not be used without a license:—

1. Banking
2. Cinematograph films, shooting of
3. Cinematograph film by any process whatsoever, Treating of
4. Chillies or masala or seeds, Grinding of by mechanical means
5. Cloth, Yarn or leather in indigo or in other colours, Dyeing or printing of
6. Cloth, or yarn Bleaching
7. Keeping of an eating house or a catering establishment
8. Grain, Parching
9. Ground nut seeds, tamarind seeds or any other seeds, Parching
10. Keeping of hair dressing saloon or a barber's shop
11. Hides or skins, whether raw or dried Tanning, pressing or packing
12. Keeping a laundry shop

-
13. Leather goods, manufacturing or by mechanical means
 14. Keeping of a Litho Press
 15. Keeping of a lodging house
 16. Metal Casting
 17. Precious metals, Refining of or recovering of them from embroideries
 18. Keeping of a Printing Press
 19. Keeping a sweetmeats shop except in premises already licensed as an eating house
 20. Keeping a tailoring shop
 21. Carrying on the trade or business of or any operation connected with the trade of.—
 - (i) Autocar or autocycle servicing or repairing
 - (ii) Blacksmithy
 - (iii) Coppersmithy
 - (iv) Electroplating
 - (v) Glass bevelling
 - (vi) Glass cutting
 - (vii) Glass polishing
 - (viii) Goldsmithy
 - (ix) Marble cutting, grinding, dressing or polishing
 - (x) Metal (ferrous or non-ferrous or antimony but excluding precious metal) cutting or treating metal by hanning drilling, pressing, filling, polishing, heating or by any other process whatever or assembling parts of metal.
 - (xi) Photography-Studio
 - (xii) Radio, (wireless receiving set) selling, repairing, servicing or manufacturing
 - (xiii) Silversmithy
 - (xiv) Spinning or weaving cotton silk, art silk, or jute or wool with the aid of power
 - (xv) Stone grinding, cutting, dressing or polishing
 - (xvi) Timber or wood sawing or cutting, by mechanical or electric power
 - (xvii) Tinsmithy
 - (xviii) Washerman's trade
 - (xix) Welding of metal by electric, gas or any process whatsoever
 22. Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, moulting, grinding or preparing by any process whatever any of the following articles:—
 - (i) Aerated waters
 - (ii) Bakelite goods

- (iii) Bidis (indigenous cigarettes) snuff, cigars or cigarettes
- (iv) Bitumen
- (v) Blasting powder
- (vi) Bones
- (vii) Bricks or tiles by hand power
- (viii) Bricks or tiles by mechanical power
- (ix) Brushes
- (x) Candles
- (xi) Catgut
- (xii) Celluloid or celluloid goods
- (xiii) Cement concrete designs or models
- (xiv) Charcoal
- (xv) Chemicals
- (xvi) Cinematograph films stripping in connection with any trade
- (xvii) Cosmetics or toilet goods
- (xviii) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk inclusive of waste yarn, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
- (xix) Cottonseeds
- (xx) Daiumar
- (xxi) Dynamite
- (xxii) Fat
- (xxiii) Fireworks
- (xxiv) Flax
- (xxv) Ink for printing, writing, stamping etc
- (xxvi) Gas
- (xxvii) Ghee
- (xxviii) Glass or glass articles
- (xxix) Gunpowder
- (xxx) Hemp
- (xxxi) Ice (including dry Ice)
- (xxxii) Insecticide or disinfectants
- (xxxiii) Leather, cloth or rexin cloth or water proof cloth
- (xxxiv) Lime
- (xxxv) Linseed oil
- (xxxvi) Matches for lighting (including Bengal matches)
- (xxxvii) Mattresses and pillows

(xxxviii) Offal

(xxxix) Oil-cloth

(xl) Oil other than petroleum (either by mechanical power or by hand power or ghani driven by bullock or any other animal).

(xli) Pharmaceutical or medical products

(xlii) Rubber or rubber goods

(xliii) Paints

(xliv) Paper or cardboard

(xlv) Pickers from hides

(xlvi) Pitch

(xlvii) Plastic goods

(xlviii) Pottery by hand power

(xlix) Pottery by mechanical or any power other than hand power

(L) Sanhary-ware or china-ware

(Li) Soap

(Lii) Sugar

(Liii) Sweetmeat and confectionery goods

(Liv) Tallow

(Lv) Tar

(Lvi) Varnishes

(Lvii) Wooden furniture, boxes, barrels, khokas or other articles of wood or of plywood or of sandal wood.

Annexure -II

ARTICLE WHICH MAY NOT BE STORED IN ANY PREMISES WITHOUT A LICENCE

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidi or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder

8. Camphor
9. Carbide of calcium
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical liquid
15. Chemicals, non-liquid
16. Chillies
17. Chlorate mixture
18. Cinematograph films-non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk etc.
21. Coal
22. Coconut fibre:
23. Coke
24. Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, sulphur dioxide gas, chlorine gas, acetylene gas etc.
25. Copra
26. Cosmetics and toilet needs
27. Cotton including kahok, surgical cotton and silky cotton
28. Cotton refuse or waste or cotton yarn refuse or waste
29. Cotton seed
30. Detonators
31. Dryleaves
32. Dynamite
33. Explosive paint such as nitrocellulose paint, lacquer paint, enamel paint etc.
34. Fat
35. Felt
36. Fins
37. Fire wood
38. Fire-works
39. Fish (dried)
40. Flax
41. Fulminate
42. Fulminate of mercury
43. Fulminate of silver
44. Gollatino
45. Gollignite

-
46. Grass
 47. Gun-cotton
 48. Gun-powder
 49. Gunny Bags
 50. Hair
 51. Hay or fodder
 52. Hemp
 53. Hessian cloth (gunny bagcloth)
 54. Hides(dried)
 55. Hides(raw)
 56. Hoofs
 57. Horns
 58. Incense oresas
 59. Jute
 60. Khokas, boxes, barrels, furniture or any other article of wood
 61. Lacquer
 62. Leather, leather cloth, raxine cloth and waterproof cloth
 63. Matches for lighting (including Bengal matches)
 64. Mathylated spirit, denatured spirit or French polish
 65. Nitro-cellulose
 66. Nitro-compound
 67. Nitro-glycerine
 68. Nitro-mixture
 69. Offal
 70. Oil, other than petroleum
 71. Oilseeds including almonds, but excluding cotton-seeds
 72. Old paper or waste paper including old newspapers, periodicals magazines, etc.
 73. Packing stuff (paper cutting)
 74. Paints
 75. Paper other than old paper in pressed bales or loose or in reams
 76. Petroleum, otlier than dangerous petroleum, as defined in the Petroleum Act,1934
 77. Phosphorous
 78. Pharmaceutical or medical goods
 79. Photostat, cyclostyling, typing and printing machines
 80. Plastic or Plastic goods

81. Plywood
82. Rags, including small pieces or cutting of cloth, hessian cloth, gunny bag cloth, silk, art silk or woolen cloth.
83. Resin or dammer Battar otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, feg signals, cartridges etc.
86. Saltpetre
87. Sandalwood
88. Sanitary-ware, hardware and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes.
89. Shoes including leather, PVC Canvas rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fibre
92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, ditch, dammor or bitumen
97. Tarphlin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, China and earthen-ware aluminium ware, stainless steel and iron goods
- I 01. Varnish
102. Wool (raw)
103. Yam other than waste yarn

Existin 2 License No.		
Name of Licensee		
Nature of Business/Trade		
Date of Issue		
Date of Expiry		
Period of Renewal of license		

Form for Transfer of License

Existin 2 License No.		
Name of original Licensee		
Nature of Business/Trade		
Date of death of original licensee		
Name off Aaplicant to whom license to be transfer.		
Period of Renewal of license		
Detail of attached supporting documents		

Information to be provided for winding up of Business/Trade

I, ___s/d/o resident of ___ hereby inform in advance that I shall be winding up my Business/trade registered under registration.

No. _____ and trade license No. with effect from _____

Signature of applicant.

OFFICE OF NAGAR PANCHAYAT GAGRET, THE. GHANARI, DISTT. UNA H.P.

कार्यालय नगर पंचायत गगरेट, तहसील घनारी, जिला ऊना हि.प्र.

TRADE LICENSE

व्यवसाय लाइसेंस

LICENSE NO.

लाइसेंस संख्या:

DATED

दिनांक

This Trade License is being by the Nagar Panchayat Gagret, District Una H.P. under Section यह व्यवसाय लाइसेंस नगर पंचायत गगरेट जिला ऊना हिमाचल प्रदेश द्वारा नगर पालिका अधिनियम 125, 126, 127, 128, 202 and 214 of the Himachal Pradesh Municipal Act, 1994 in favour of Sh./Ms./Smt.

s/o, d/o, h/o, w/o Sh.

To run / store

Trade under following

सुपुत्र/सुपुत्री/पति/पत्नी को व्यवसाय करने हेतु निम्न शर्तों पर जारी किया जा रहा है
conditions:—

1. This license will be valid for period
इस लाइसेंस की अवधि वर्ष तक मान्य होगी
2. This license shall have to produce this license before authorized inspection officer/ official by N.P. for inspection.
इस लाइसेंस को लाइसेंस निरीक्षण हेतु अधिकृत किए गए नगर पंचायत अधिकारी/कर्मचारी को प्रेषित करना होगा।
3. If license want to wind & up his / her trade / business, he / she shall give this information immediately prior to such wind-up.

यदि कोई भी व्यक्ति अपना कारोबार बंद करना चाहता है तो इसकी सूचना तुरंत नगर पंचायत को दे।

The licensee issued shall only be valid for Trade/Storage of articles listed as Annexure-I and ii in the Bye & laws.

यह प्रमाण पत्र केवल Bye Laws में सम्मिलित अनुबंध -I एवम II में दर्शाये गए व्यवसाय/संग्रह मदों के लिये मान्य होगा।

Secretary
सचिव,
Nagar Panchayat Gagret,
नगर पंचायत गगरेट,
Distt. Una H.P.
जिला ऊना हि.प्र.।

नगर पंचायत दौलतपुर चौक की सामान्य बैठक दिनांक 09-11-2020 को अध्यक्ष की अध्यक्षता में सम्पन्न हुई प्रस्ताव संख्या 136 सम्बन्ध में।

LAWS

बारे अवगत करवाया गया तथा यह भी विस्तारपूर्वक बताया गया की नगर पंचायत क्षेत्र में विभिन्न प्रकार की चलाई जा रही दुकानों के लिये लाइसेंस नगर पंचायत, कार्यालय द्वारा जारी किये जाने हैं, इस पर विस्तृत विवेचन उपरान्त निर्णय लिया गया कि इस सम्बन्ध में व्यापार मंडल के प्रधान एवं अन्यो को कार्यालय में बैठक के माध्यम से जानकारी उपलब्ध करवाई जाये ताकि वह दुकानदारों को इस बारे समझा सके तथा नगर पंचायत कार्यालय का सहयोग कर पाये सर्वसम्मति से यह Bye laws Adopt किये गए।

सत्यापित प्रतिलिपि,
हस्ता० /—
सचिव,
नगर पंचायत दौलतपुर चौक,
जिला ऊना (हि०प्र०)।

OFFICE OF THE MUNICIPAL COUNCIL JAWALAMUKHI

Email:- mc.jawalamukhi@gmail.com Phone Number- 01970222256

NOTIFICATION

No: /MCJ.— The following Bye – laws made by Municipal Council Dehra, for regulating Outdoor Advertisement and hoardings in exercise of the Power conferred under Section 113 and Section 202(o) of the Himachal Pradesh Municipal Act,1994 I, Executive Officer, Municipal Council Dehra, Distt. Kangra Himachal Pradesh hereby notify the following Bye laws. In accordance with resolution no 328/M.C. Jpassed in House meeting dated 22-07-2025.

Advertisement Bye-Laws – Jawalamukhi Municipal Council

1. Title & Contents.—(i) These Bye-laws may be called the Municipal Council Jawalamukhi Outdoor Advertisement Bye-laws 2025.

(ii) These Bye-laws shall come into force with immediate effect within the limits of Jawalamukhi Municipal Council after the notification by the Government of Himachal Pradesh in the official gazette.

2. Definitions: In these byelaws unless the context otherwise requires:—

- (i) “Act” means Himachal Pradesh Municipal Act, 1994
- (ii) “Council” means Jawalamukhi Municipal Council (MCJ henceforth)
- (iii) “Advertisement” shall mean any work, letter, model, sign, device, digital display, electronic display, name boards, direction boards, laser show, kiosk, LED, LCD, Backlit Board, Neon display, or representation supported on or attached to any post, pole, standard framework or other support wholly or in part upon or over any Private/ Public/State Govt./Central Govt./ public Sector undertaking/ Govt. Companies/ Govt. Authorities etc., land/Spaces, building or structure which or any part of which shall be visible against the sky from some point in any street/Road includes all and every part of any such post, pole, parapet, standard framework or other support. It shall also include any balloon parachute or other similar employed wholly or in part for the purpose of any advertisement announcement or direction upon or over any land/spaces, building or upon or over any street. However, any display in the form of graffiti and civic messages published by Municipal Council or any Government authorities (Having no commercial explanation) for the benefit of the citizen shall not be considered as an advertisement. During the period of model code of conduct banners, hoardings put up by political parties shall also fall under the category of advertisement.
- (iv) Advertisement on vehicle (movable) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility while the vehicle is driven on the road. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.
- (v) Advertisement on vehicle (Parked) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility when vehicle is parked at strategic location. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.
- (vi) "Advertisement Regulation Committee" means Committee consisting of (a) Executive Officer, Municipal Council, Jawalamukhi (b) Two Municipal Councilors nominated by the General House of MCJ (c) Junior Engineer Municipal Council, Jawalamukhi (d) Sanitary supervisor, Sanitary Inspector Municipal Council, Jawalamukhi (e) Assistant Engineer (PWD), Jawalamukhi (f) Clerk, Municipal Council, Jawalamukhi and (g) Representative of concerned Highway Authority.

- (vii) "Advertisement Zoning Plan" means the numbered plan signed by the Executive Officer and kept in this office defining the areas of special control and restrictions regarding the advertisement applicable to such areas.
- (viii) "Area of Special control" means as area so defined in the advertisement zoning plan.
- (ix) "Enclosed Land" shall mean the land which is wholly or for the most part enclosed within the hedge fence, wall or similar screen or structure and shall not include any railway station together with the yards and for Court thereof, whether enclosed or not, any public park, public garden or other land held for the use or enjoyment of the public.
- (x) "Illuminated advertisement" shall mean any advertisement with self-luminous by an outside source of light, but not include an illuminated display of goods if such display: -
 - (a) Is of goods merely bearing labels showing the name of article of its manufacturer or of other; and
 - (b) Is made by lighting which is not, in the opinion of the Executive Officer more than which is necessary to make the goods labels visible at night.
- (xi) "Name Plate" shall mean an advertisement announcing the name of owner and or name of occupier of a building and/or name of a building upon which such advertisement is fixed, exhibited painted, pasted retained or displayed, provided that the size of the letters constituting such advertisement does not exceed 2" in height and the total area does not exceed 4 square feet.
- (xii) "Structure" shall include a post, pole, tree, bridge, embank and road surface and also a tram car, omnibus and any other vehicle any movable, board used primarily as an advertisement or advertising medium.
- (xiii) "Schedule" means the schedule indicating the rate/fees for advertisements

3. (A) Regulation and control of advertisement:—

No advertisement shall be erected, exhibited, fixed or retained upon or over any land, building, wall, boarding, frame, post or structure or place within the City without the written permission of the Executive Officer granted in accordance with bye-laws made under this Act. Provided that no permission shall be required for any advertisement, which:—

- (a) Appears in newspapers, relates to public meeting, or to an election to Parliament or Legislative Assembly or the Council or to candidature in respect of such election; or
- (b) is exhibited within the window of and building if the advertisement relates to the trade, profession or business carried on in that building; or

- (c) relates to the trade profession or business carried on within the land or building upon or over which such advertisement is exhibited or to any sale or letting of such land or building or any effects therein or to any sale entertainment or meeting to be held on or upon or in the same; or
- (d) relates to the name of the land or building upon or over which the advertisement is exhibited, or the name of the owner or occupier of such land or building; or
- (e) Relates to any activity of the Government or Union of India or the Municipal Council.

3. (B) Prohibition of Sticking, fixing hanging or painting bills, posters, advertisement, notices etc.

- (i) Hoardings, advertisement/ banners will not be allowed in the acquired width of the National/ State highway and other scheduled road and footpath as they cause traffic hazard and are against the instructions of the Govt. of India and Hon'ble Court.
- (ii) No Hoarding, advertisements should be put at the place which effects or endangers the growth of flora and fauna.
- (iii) No hoarding, advertisement should be located in thickly wooded area and no any kind of hoarding should be placed on trees.
- (iv) No hoarding, advertisement should exceed dimension size of 16 Sq. Meters
- (v) No hoarding, advertisement, banners should be put up in contravention of any law & rules against the guidelines notified by any department/Agency of State/Centre govt. as applicable in M.C.Jawalamukhi.
- (vi) (vi). No hoarding, advertisement should locate near a water source/ at any other place that obstruct traffic view and endangers public safety.
- (vii) No hoarding, advertisement should be in the form of writing, engraving, nailing and carving on any Natural or in animate object.
- (viii) No hoarding, advertisement, banner will be allowed on the roofs of buildings, except with the permission of Executive Officer, MC Jawalamukhi for which it is necessary to produce latest Structural Stability certificate. In case of any accident due to installation of hoarding the said applicant shall himself/ herself be solely responsible. All precaution are to be adopted time to time by the applicant.
- (ix) Only sign board of premises are allowed up to 3 Sq m. between slab and lintel of the building to the occupier/ owner.

- (x) Directional sign to Govt. offices, religious places will be allowed by the Council, The type, size and location of these shall be also approved by the Council. The MCJ has to keep in view requisite site clearness, so that there is no traffic hazard due to installation of such board.
- (xi) The Council shall provide notice board for the purpose of sticking, fixing or hanging posters, notice and advertisement, which shall be available for use on an application to be made to the Executive Officer on payment of fee provided for in these Bye-laws.
- (xii) No hoarding, advertisement should be located/ positioned on a sharp turn, “U” turn and blind turns.
- (xiii) The beauty of nature for matters such as hills, rivers, trees and rock should not be destroyed by indiscriminate installation of commercial advertisement.
- (xiv) No writing/ defacing of retaining wall and parapets could be allowed

4. Outdoor advertisement and road safety criteria:—

An advertisement device may be considered a traffic hazard:-

- (a) If it interferes with road safety or traffic efficiency;
- (b) If it interferes with the effectiveness of a traffic control device (eg. traffic light, stop or give way sign);
- (c) Distracts a driver at a critical time (e.g. making a decision at an intersection);
- (d) Obscures a driver's view of a road hazard (e.g. at corners or bends on the road);
- (e) Gives instructions to traffic to "Stop", "halt" or other (e.g. give way or merge);
- (f) Imitates a traffic control device;
- (g) Is a dangerous obstruction to road or other infrastructure, traffic, pedestrians, cyclists or other road users;
- (h) Is in an area where there are several devices and the cumulative effect of those devices may be potentially hazardous; and
- (i) If situated at locations where the demands on driver's concentration due to road conditions are high such as at major intersections or merging and diverging lanes;
- (j) Name of advertisement agencies should be mentioned on every hoarding board alongwith contact numbers, office locations and email IDs.

5. Control of the physical characteristics of advertising devices shall be as follows:—

- (a) Advertising shall not contain flashing red, blue or amber point light sources which when viewed from the road, could give the appearance of an emergency service or other special purpose vehicle warning lights.
- (b) All lighting associated with the Advertising Device shall be directed solely on the Advertising Device and its immediate surroundings and must not cause harm.
- (c) External illumination sources shall be shielded to ensure that external 'spot' light sources are not directed at approaching motorists.
- (d) Illumination of advertising device is to be concealed or be integral part of it
- (e) Upward pointing light of the device shall not be allowed, any external lighting is to be downward pointing and focused directly on the sign so that glare does not extend beyond the Advertising Device.
- (f) The average-maintained luminance shall be reduced to 0.5 candelas or all together shut from **11pm** till sunrise by automatic timing devices.
- (g) Non-static illuminated Advertising Devices (flashing lights) are not permitted within the boundaries of municipal roads.
- (h) Moving, rotating or variable message Advertising Devices are not permitted within the municipal boundaries as these cause a statistically significant distractive influence on motorist's response times to external stimuli.

However, this permission criterion is not intended to apply to variable message displays used by road authorities for traffic management or for displaying other Council's information. Variable message displays located at bus stops or similar places where messages are directed at and intended for pedestrians (not motorists) are excluded.

6. Outdoor hoarding and their content criteria:—

The Municipal authority may take action to modify or remove any Advertising Device that contravenes the following negative advertisements or that otherwise cause a traffic hazard.

List of negative advertisements:—

- Nudity
- Racial advertisements or advertisements propagating caste, community or ethnic differences
- Advertisement promoting drugs, alcohol, cigarette or tobacco items

- Advertisements propagating exploitation of women or child
- Advertisement having sexual overtone
- Advertisement depicting cruelty to animals
- Advertisement depicting any nation or institution in poor light
- Advertisement casting aspersion of any brand or person
- Advertisement banned by any law enacted by the Government of India
- Advertisement glorifying violence
- Advertisement that exploits the national emblem or any part of Constitution of India, or the person or personality of a national leader or a state dignitary.
- Destructive devices and explosives depicting items
- Any psychedelic, laser or moving displays
- Advertisement of Weapons and related items (such as firearms, firearm parts and magazines, ammunition etc.)
- Advertisements which may be defamatory, trade libelous, unlawfully threatening or unlawfully harassing • Advertisements which may be obscene or contain pornography or contain an "indecent representation of women" within the meaning of the Indecent Representation of Women (Prohibition) Act, 1986.
- Advertisement linked directly or indirectly to or include description of items, goods or services that are prohibited under any applicable law for the time being in force, including but not limited to the Drugs and Cosmetics Act, 1940, the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, the Indian Penal Code, 1860; or
- Any other items considered inappropriate by the municipal bodies

For all categories of devices (except Category of devices which are directed at pedestrians), text elements on an Advertising Device, face should be easily discernible to travelling motorists. This will minimize driver's distraction. Additionally, a sign shall be quickly and easily interpreted so as to convey the required advertising message to the viewer and reduce the period of distraction. The content or graphic layout exhibited on advertising device panel shall avoid hard-to-read and over lay intricate typefaces and have letter styles that are appropriate. Under no circumstances should device contain information in text sizes which would necessitate the driver or passenger in a moving vehicle to stop, read and/or note down, which detrimental to the smooth flow of traffic and distracting for the driver. All signs shall be so designed as to maintain a proportion where, as a

general rule letters should not appear to occupy more than 2% of the sign area unless otherwise permitted by the municipal bodies.

7. Prohibited areas and areas of special control and restrictions there-on:—

The House of M.C. Jawalamukhi

- (a) by order prohibit the erection, exhibition, fixation, retention or display of any or any class of advertisements in any street road or public park or park there of or in any place or public resort;
- (b) Regulate the erection, exhibition, fixation, retention or display any advertisements, in any manner in the prohibited areas and areas of special control, in accordance with the regulations indicated in the Advertisement Zoning Plans of the said areas.

Explanation:— The restrictions indicated in the advertisement zoning plans shall be in addition to those mentioned in the other clauses of the bye-laws.

8. Classification of advertisement devices:—

The categories of the advertisement devices: -

Category 1: Large-format advertisement, mainly fixed on bill boards / uni-poles and bridge/ building (both public and private).

Category 2: Advertisement mounted on public amenities, like public toilets, garbage collection points, Single Poles etc.

Category3: Fleets, fliers and transport related infrastructure

Category4: Advertisement devices for self-advertising in commercial areas

9. Outdoor advertising and structure criteria:—

- Advertising Device structures including the foundations, for categories 1 and 2 devices, shall be designed and checked for extreme wind conditions, earthquakes, soil bearing capacity etc. and shall comply with relevant Indian structural design standards, codes of practice and Bye-laws guidelines. The designs shall be certified by an experienced and practicing structural engineer.
- The supporting structure shall have an on-reflective finish to prevent glare. The device structure shall be well maintained at all times. It shall be painted in colors that are consistent with, and enhance the surrounding area and will be compliant with the criteria or colors laid out earlier in the Bye-laws.

- Official road furniture such as official signs and delineator guide-posts shall not be used as the supporting structure of an advertising device.
- The name of the Advertising Device license holder should be placed in a conspicuous position on the device alongwith contact details.

10. Outdoor advertising devices and electrical connection:—

The electrical connections and components in all Advertising Devices shall be in accordance with relevant Indian Standards and designed to ensure there is no safety or traffic risk. No generator running on diesel/petrol/kerosene or any bio fuel, causing noise, air or water pollution would be allowed for providing power for illumination of any outdoor advertising device.

Electricity from renewable energy sources:

To promote conservation of electricity, if the illumination at outdoor advertising devices draws power from alternate renewable resources like solar power, such advertisement devices the licensee fee/charges will be half of the actual fee.

11. Permissibility of different category of advertising devices:—

As per schedule-I

12. Specific conditions:—

- (a) No advertisement /hoarding should be placed in such a way that obstructs the mountain and valley view of Town. If such case is found, the Executive Officer can impose a penalty as he deems fit not exceeding a sum of twenty thousand rupees and remove the said advertisement.
- (b) All advertisements outside the business area or the building which houses the business can be erected only after permission from the Council.

13. Limitation for Disposal of Applications:—

Every application received as per provision of these Bye-laws shall be acknowledged and the decision on it shall be taken within 30 working days from the date of receipt. If the decision is not taken within the prescribed period, it will be presumed that the required permission is granted subject to payment of due advertisement tax and license fee of the land use charges, wherever applicable and compliance of other clauses of Bye-laws.

14. Procedure to grant permission:—

All advertisements, over the size of 50 sq. feet, permitted over the Municipal land / building shall be through tenders. The tenders can be of single or more hoardings. The tender shall be invited by a committee to be headed by Executive Officer or by his representative or in the

exceptional circumstances by private experts. The committee shall fix the following minimum things before the tender;

- (a) Reserve price
- (b) Location of the site/sites
- (c) Size of advertisement
- (d) Past revenue collection
- (e) Number of sites
- (f) Period of tender.

The advertisement right shall be given for a period of 3 years or as may be decided by the Jawalamukhi Municipal Council. It shall be terminable at one month notice without assigning any reason. In the event of default of any terms, the same shall be terminable forthwith without any notice. The tender bid will include the advertisement tax and rent for use of Municipal Council Land/Property. However, payment of service tax or any other State/Central tax will be borne by the tendering agency/individual.

15. Procedure for obtaining permission - For grant of permission in respect of advertisement of private property:—

The application for permission from the Executive Officer shall be accompanied with the following documents:—

1. Written no objection certificate from the landowner of the person, legally authorized to accord such NOC.
2. Three copies of plan showing the location, norms and size of the advertisement/hoarding etc. and a copy of the advertisement to be displayed.
3. The design and the structure shall be certified by a experienced and practicing Structural Engineer who shall certify the safety aspect from the point of view of its foundations which can bear extreme wind conditions, earthquakes, soil bearing capacity and shall comply with relevant India structural design standards policy and guidelines framed from time to time.
4. NOC. Will not be issued to those who violate these Bye-laws

16. Fees on Advertisements:—

1. The advertisement fee shall be payable in advance annually / quarterly / monthly basis as the case may be fixed by the Municipality from time to time provided that

if the rate of fee is chargeable on annually, quarterly or monthly basis, the fractions there of shall be construed accordingly.

2. New Advertisement shall not be exhibited unless the advertisement fee in advance as per the condition of sanction is deposited.
3. Full monthly fee shall be chargeable if the advertisement duration is for more than 10 days. A month for this purpose shall be the calendar month-provided that where advertisement are to be displayed for part of a year and the fees fixed in the schedule are for one year, the fees payable part of the year shall be calculated on quarterly basis.
4. The fees shall be paid by the advertiser to the Jawalamukhi Municipal Council before the erection of the advertisement.

Calculation of fees:

The advertisement fees should be calculated on the basis of the following factors:

- (a) Category of the advertisement
- (b) Size of the advertisement
- (c) Location of the advertisement

The value of the factors shall be decided by the general house of the Deh Municipal Council for the first time and future amendments can be done by the Advertisement Regulations committee subject to final decision of House of M.C. Jawalamukhi.

17. Functions of the Advertisement Regulation Committee:—

- (I) The advertisement Regulation Committee shall identify the area of special control and prepare advertisement/zoning plans indicating the categories of advertisement devices permissible in different areas of Special Control.
- (II) In case any practical difficulty arises with respect to implementation of these byelaws of the zoning plans, the matter shall be referred to advertisement regulation committee who shall on reference consider and make suitable recommendations to the Executive Officer for the decision.

18. Penalties:—

Whoever contravenes any of these bye-laws shall be punishable with fine of Rupees 500/- for everyday, which may extend up to Ten thousand Rupees, when the contravention is continuing one.

19. Arbitration:—

If any dispute regarding advertisement holdings arises between Municipal authorities and any other person concerned with such advertisement holdings, such dispute may be referred by both parties to the Deputy Commissioner Kangra, who shall be sole arbitrator. In the first attempt effects are to be made to resolve case amicably.

All disputes shall be subject to the jurisdiction of the Civil Courts at Dehra only

20. Indemnity:—

A licensee/sign owner/applicant (licensee) shall be required to indemnify the Municipal Authority for the designated Advertising Device and activities against all actions, proceedings, claims, demands, costs, losses, damages and expenses which may be brought against, or made upon the Municipal Authority which arise as a result of the installation or existence of an Advertising Device. Such licensee/sign owners/applicant (licensee) shall always be responsible for any injury or damage caused or suffered by any person or property arising out of or relating to the display of device / advertisement and the consequential claim shall be borne by the advertiser who will also indemnify and safe guard the Municipal Authority in respect of any such claim or claims.

21. Removal of Illegal holdings:—

In case any holdings are found illegal, the Executive Officer may order its immediate removal subject to giving seven days prior notice. Removal shall be done by the Council, whose cost shall be borne by the defaulter himself. However, in case any holdings pose danger to the safety of general public requirement of serving seven days prior notice shall be dispensed with and immediate action can be taken.

22. Insurance:—

The Licensee in case of Category 1 and 2 Advertising Devices shall provide a public liability insurance policy for their respective rights, interests and liabilities to third parties in respect of accidental death or bodily injury to person(s) or damage to property.

The public liability Policy of Insurance shall be for an amount as specified by Municipal Authority for any single event (or such higher amount as may be notified in writing by the Municipal Authority from time to time) and on the terms as specified by the Municipal Authority.

23. Appeals:—

- (a) Appeal against any decision of the Executive Officer relating to display of advertisement or any matter related thereto shall lie before, The Director Urban Development Department.

(b) Before lodging an appeal, the affected person shall seek a review of the decision

24. If there is any contradiction between these Bye-laws and any judgment passed by Hon'ble Apex court or High Court of Himachal Pradesh, then decision of Hon'ble Court shall prevail over these Bye-laws.

25. When a person desires to remove the advertisement, he will put the space as it was before.

Schedule-I Permissibility of different category of advertising devices 9.1 Category 1- Devices

9.1 Category 1- Devices		
Sl. No.	Description of device	Status
	Permitted Subject to General and Specific Permission Criteria.	Not Permitted
1.1	Billboards/Unipoles/Bipoles	
I.	Industrial Area	Permitted
II.	Commercial Area	Permitted
III.	Recreation Areas	Permitted
IV.	Crematoriums and Burial grounds	Not Permitted
V.	Transportation areas like bus terminals/truck terminals etc.	Permitted
VI.	Other areas like residential area, Institutional, heritage, monument etc.	Not Permitted
VII.	On roof tops of residences	Not Permitted, except With the permission of Executive Officer, MCJ (Structural stability certificate necessary)
VIII.	On mobile vans for purposes of advertising	Not Permitted, except With the permission of Executive Officer, MCJ
1.2	Trivision	
I.	Bridge Panels	Permitted(subject to Codal Formalities i.e. structural stability, pedestrian , vehicles movement safety and clearance certificate issued from The competent authorities i.e. HPPWD, NHAI etc.
1.3	BuildingWrap	
I.	Commercial Area	Permitted
II.	Recreation Areas	Permitted
III.	Other areas like residential area Institutional, heritage, Monument etc, including mixed land use.	Not Permitted

OFFICE OF THE MUNICIPAL COUNCIL JAWALAMUKHI

Email:- mc.jawalamukhi@gmail.com Phone Number- 01970222256

MUNICIPAL COUNCIL JAWALAMUKHI**NOTIFICATION**

No: /MCJ.—In exercise of the powers conferred under Section 113 read with section 202 of the Himachal Pradesh Municipal Act, 1994, I, Executive Officer, Municipal Council Jawalamukhi, Distt. Kangra Himachal Pradesh hereby notify the following Bye-laws in accordance with resolution no 330/M.C.J passed in House Meeting dated 22-07-2025.

"The Jawalamukhi Municipal Council (Registration and Control of Pet Dogs) Bye-laws, 2025."

1. Short title and Commencement.-(i) These Bye-laws may be called "The Jawalamukhi Municipal Council (Registration and Control of Pet Dogs) Bye-laws, 2025."

(ii) These shall come into force from the date of their publication in the official gazette of Himachal Pradesh.

2. Definitions- In these Bye-laws, unless the context otherwise requires:—

- (i) "Act" means the Himachal Pradesh Municipal Council Act, 1994, (Act No. 12 of 1994).
- (ii) "Section" means the section of the Act
- (iii) "Family" means the owner, his/her parents, spouse, sons, daughters, brothers and sisters living in one premises.
- (iv) "Owner" means the person who owns a registered/unregistered dog and includes a person in whose custody, charge or possession a dog is found.
- (v) "Pet Dog" means a male or female dog kept by a person within the area of Municipal Council Jawalamukhi and other than stray dogs.
- (vi) "Registration Authority" means any officer so appointed by the Executive Officer, Municipal Council, Jawalamukhi.
- (vii) The words and expressions not defined in these Bye-laws shall have the same meaning as assigned to them in the H.P. Municipal Council Act, 1994.

3. Procedure for Registration of Dogs:—

On and from the date of publication of these bye-laws, registration of Pet Dog(s) (hereinafter mentioned as dog) above the age of three months, kept within the jurisdiction of Municipal Council, Jawalamukhi shall be compulsory. The owner of Dog, on or before the first day of April of every financial year or within seven days of its arrival, register such dog in a Form as

prescribed by the Council, Municipal Council, Jawalamukhi (Annexure – A) accompanied by a fee of Rs. **100** per dog as one time registration fees alongwith two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC). Further, an amount of Rs. **600** per dog shall be charged as license fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, the Registration Authority shall issue a metal token to be attached with the collar to be worn by the dog and in case of loss or destruction of the token; a duplicate token shall be issued to the owner on submission of an application along with a fee of Rs. 500 per token. The registration once made shall remain valid for full life span of the dog. In case of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of **Two (2)** dogs.

4. Any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

5. Duties and responsibilities of the owners:—

- (i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.
- (ii) Any dog not wearing metal ticket or registration in accordance with clause 3 of these Bye-laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Municipal Council, Jawalamukhi, if not claimed within 7 days by the owner.
- (iii) For the purpose of these Bye-laws any person in possession or in charge of the dog, during the absence of the real owner within the limits of Municipal Council Jawalamukhi, shall be deemed to be the owner of the dog.
- (iv) It shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Municipal streets, parks and any other prominent place in M.C. limits
- (v) The owner of the dog shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, the owner shall arrange to get the excreta of the dog removed from the said place at his own level. No owner shall allow the dog to defecate near the residences of other persons, his/her neighbors to his/her/their annoyance

6. The owner of the registered dog shall keep the dog under his/her control at all times so that it does not intimidate, annoy, hurt or bite any person. The Municipal Council shall not be held responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with the owner of the registered dog.

7. Guideline for breeders:—

- (i) A breeder must be registered with Municipal Council, Jawalamukhi. Breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

- (ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has required knowledge for the upkeep of pups.
- (iii) Breeder must pay Rs. **3000/-** as one time registration charges in the treasury of the Municipal Council besides Rs. **1500/-** per dog as annual fees every year. This fee to be paid by the breeding shall be over and above the registration fee / annual license fee provided in 3 above.

8. Guideline for Dog Care Centre:—

- (i) A dog care centre must be registered with Municipal Council, Jawalamukhi. Owner of dog care centre must maintain full record of the number of dogs. He shall also maintain proper record of pedigree and vaccination.
- (ii) No dog care centre is allowed inside residential houses and flats or at any other place where there is resentment of public at large against such facility.
- (iii) Owner of dog care centre must pay Rs. **3000/-** as one time registration charges in the treasury of the Municipal Council besides Rs. **6000/-** license fee every year.
- (iv) Owner of dog care centre must obtain no objection certificate from the House of M.C.Jawalamukhi.
- (v) Permission to operate dog care centre shall be subject to approval of Municipal Council Jawalamukhi.

9. The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog and ensure safety of dogs at all times.

10. The Registration Authority or an officer/official authorize by him shall keep the details of all the seized dogs duly entered in a register with a brief description of the dog, date of seizure, reasons of seizure and the manner in which it is disposed of alongwith geo-tagged photographs.

11. The dog after its death shall not be thrown in the open or in the garbage bins of Municipal Council. Dead dog shall be buried at notified/earmarked places upto a depth of at least 3 ft. in a hygienic manner. The Municipal Council, Jawalamukhi may provide a van for the disposal/burial of dead dogs in the earmarked dog burial grounds on the request so received by it. The owner shall pay charges for availing the services of the van at the rates prescribed by the House of M.C. Jawalamukhi and so revised from time to time.

12. The Registration Authority or a Veterinarian, Sanitary Supervisor, Sanitary Inspector, or any other officer of the Municipal Council, Jawalamukhi looking after sanitation work authorized by the Registration Authority, may inspect the premises of the owner of any dog and such owner shall allow that person to enter and inspect his/her premises at all reasonable times. Such officer/official shall also be authorized to search the places where dogs are kept without registration and to seize them.

13. Penalty:—

- (i) Any contravention of these Bye-Laws including the failure to register the dog, failure to follow guidelines for breeders, guidelines for dog care centre as per

clause 3, 7, 8 above, shall be punishable with fine which may extend to Rs.5000/- and in case of continuous breach additional fine which may extend to Rs.100/- per day till such contravention or breach continues shall be imposed.

14. Repeal and saving:—

- (i) The Bye-laws published vide H.P. Govt. Notification No. LSG- B(3)15/82 dated 19-9-1984 are hereby repealed. Notwithstanding such repeal anything done or any action taken in exercise of the powers conferred by or under the Bye-laws so repealed shall be deemed to have been done or taken in exercise of the powers conferred by or under these bye-laws which were enforce on the day on which such thing was done or was taken.

Executive Officer,
Municipal Council Jawalamukhi.

Annexure – A

To

The Registration Authority,
Municipal Council Jawalamukhi (H.P.)

Subject.—Application for Registration of Pet Dog.

Sir,

This is to request you that I am keeping a Pet Dog in my house No. Ward No. Dehra. The particulars of my Pet Dog are as under:—

- | | | |
|---|---|-------|
| 1. Name of Pet Dog | : | _____ |
| 2. Breed | : | _____ |
| 3. Colour and Identification of Mark | : | _____ |
| 4. Age | : | _____ |
| 5. Immunization Record | : | _____ |
| 6. Name and address of the Veterinary Doctor. | : | _____ |
| 7. Veterinary Council Registration No. | : | _____ |

8. Anti Rabies Vaccination done on : _____
9. Signature of the Veterinary Doctor : _____
10. I hereby deposit Rs. _____/- in cash, with the request to register my pet in Municipal Council records.
11. I do hereby declare that the above information is correct. In case of any error being found I shall solely be responsible and suitable action can be initiated by council.

Dated: _____

Signature of the Applicant

Name: _____

House Address: _____

Contact No. _____

E-mail: _____

FOR OFFICE USE ONLY

Receipt No. _____

Date: _____

Badge Number allotted to pet Dog: _____

*Signature of Issuing Officer.***Annexure-B****Undertaking from the owner of the Dog for registration**

- I do not have more than 2 dogs
- I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC).
- I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Municipal Council duly authorized by the Registration Authority or within a period of **10** days from such Inspection, failing which registration of the dog may be cancelled.
- I will keep the dog chained/leashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.
- I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.
- I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.

7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Municipal Council responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.
8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Municipal Council. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the House of Municipal Council Jawalamukhi upon me, in any case which shall not be less than the amount incurred by person on medical expenses after the incident of dog bite.
9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road berms and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbors to their annoyance. In case of violation I will be paid fine as imposed.
10. I shall ensure proper space, accommodation, food and medical treatment to the dog.
11. I shall allow the registration authority or a Veterinarian, Sanitary Supervisor, Sanitary Inspector or any other officer of the Municipal Council authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times.

Signature of the Owner of the Pet Dog.

Annexure – C

To

The Registration Authority,
Municipal Council Jawalamukhi (H.P.)

Subject.—Application for Registration as Dog Breeder.

Sir,

This is to request you that I want to register as Dog Breeder in MC, Dehra. The particulars are as under:—

1. Name of Dog Breeder : _____
2. Size and Layout of premises Alongwith detail : _____
of surface, floor, number of physical barriers
(Doors or gates) and Geo tagged Photographs etc.
3. Detail of staff alongwith qualification/experience : _____
4. Detail of Dogs : _____

-
5. Immunization record : _____
 6. Capacity of premises : _____
 7. Name and address of the Veterinary Doctor : _____
 8. Veterinary Council Registration No. : _____
 9. Anti Rabies Vaccination done on : _____
 10. Signature of the Veterinary Doctor : _____
 11. I hereby deposit Rs. _____/- in cash, with the request to register as Dog Breeder in Municipal Council records.

12. I hereby undertake to follow all guidelines mentioned in “The Dehra Municipal Council (Registration and Control of Pet Dogs) Bye-Laws, 2025”.

13. In the event of any dispute during the operation of said centre I shall solely be responsible.

Dated: _____

Signature of the Applicant

Name: _____

House Address: _____

Contact No. _____

E-mail: _____

FOR OFFICE USE ONLY

Receipt No. _____

Date: _____

Number allotted to Dog Breeder: _____

Signature of Issuing Officer.

Annexure – D

To

The Registration Authority,
Municipal Council Jawalamukhi (H.P.)

Subject.—Application for Registration of Dog Care Centre.

Sir,

This is to request you that I want to register Dog Care Centre namely at Ward No. The particulars of Dog Care Centre are as under:—

1. Name of Dog Care Centre :
2. Size and Layout of premises : along with detail of surface, floor, number of
3. physical barriers (Doors or gates) Geo tagged photographs etc.
4. Detail of staff along with qualification/experience :
5. Capacity of premises :
6. I hereby deposit Rs. 5,000/- in cash, with the request to register Dog Care Centre in Municipal Council records.
7. I hereby undertake to follow all guidelines mentioned in "The Dehra Municipal Council (Registration and Control of Pet Dogs) Bye-Laws, 2025".
8. In the event of any dispute during the operation of said centre I shall solely be responsible.

Dated:_____

Signature of the Applicant

Name:_____

House Address:_____

Contact No._____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Number allotted to Dog Care Centre:_____

*Signature of Issuing Officer.***OFFICE OF THE MUNICIPAL CORPORATION SOLAN****DRAFT BYE-LAWS FOR GRANT OF TRADE LICENSE FOR USE OF PREMISES
AND STORAGE OF ARTICLES IN A PREMISES****NOTIFICATION***Solan, the 30th January, 2026*

No. MC-SLN(F)-Trade License (6)-1/2021.—The Grant of Trade License for Use of Premises and Storage of Articles in a Premises Bye-Laws, 2026, Solan Municipal Corporation made by Municipal Corporation, Solan in exercise of the powers conferred under Chapter-XVIII

read with section 395 of the Himachal Pradesh Municipal Act, 1994 are hereby published for general information as required under Section 397 of the said Act and shall come into force within limits of Municipal Corporation Solan from the date of publication of this Notification in the Rajpatra (e-Gazette), Himachal Pradesh;

If any person, likely to be affected by these Bye-Laws has any objection(s) or suggestion(s) with regard to these Bye-Laws, he/she may send the same to the office of the Commissioner, Municipal Corporation, Solan by post or in person or through email on mcorp.solan@gmail.com within a period of thirty days from the date of publication of the said draft Bye-Laws in the Rajpatra (e-Gazette) of Himachal Pradesh;

The objection(s) or suggestion(s), if any, received within the above stipulated period shall be taken into consideration by the Municipal Corporation, Solan, before finalizing these rules, namely:—

1. Short title, extent and commencement.—(i) These Bye-Laws may be called **The Grant of Trade License for Use of Premises and Storage of Articles in a Premises Bye-Laws, 2023, Solan Municipal Corporation.**

(ii) These Bye-Laws shall come into force from the date of their publication in the Official Gazette.

(iii) These Bye-Laws shall apply to all shops/premises falling within the Municipal limits of this Corporation which may not be used without license for the purpose specified in Section 324 of Chapter-XVIII and 1st schedule of the Himachal Pradesh Municipal Corporation Act, 1994 as per Annexure I and Annexure II for storage of any Article within the municipal limits.

2. Definitions.—in these Bye-Laws, unless the context other wise requires;—

- (a) “Act” means the Himachal Pradesh Municipal Corporation Act, 1994, (Act No. 12 of 1994)
- (b) “Authorized Officer” means Commissioner or any other Officer specifically authorized by the Commissioner, Municipal Corporation, Solan.
- (c) “Inspector” means Sanitary Inspector or any other Official of the Municipal Corporation duly authorized by the Commissioner.
- (d) “License” means a written permission granted by the Commissioner or any other official/Officer duly authorized by the Commissioner in favour of the person, owner & occupier of a premises for sale/storage of articles specified in Annexure-I & II of these Bye-Laws.
- (e) “Licensing Officer” means Commissioner or any other officer duly authorized by the Commissioner to grant/renew License under the provisions of these Bye-Laws.
- (f) “Premises”, means any shop/store/place where the articles specified in Annexure-I & II are kept for sale/storage in the godown/premises.
- (g) “Small Scale Business/Trade” means premises covering maximum area of 25 sq. ft., “Medium Scale Business/Trade” means premises covering area of 25 sq. ft. to

100 sq. ft. and "Large Scale Business/Trade" means premises covering area of more than 100 Sq. ft.

- (h) "Shopkeeper" means any person running and managing the affairs of the shop/premises/ place including its owner/occupier, but shall not include a trespasser.
- (i) The words and expression not defined under these Bye-Laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Corporation Act, 1994.

3. Procedure for obtaining License.—(a) Any person who wants to operate/run any business/trade as specified in Annexure-I and/or store any article as specified in Annexure-II within the areas of the Municipal Corporation Solan shall apply for license on prescribed Form A to the Commissioner, Municipal Corporation Solan. In case of violation of this provision, penalty as prescribed under these Bye-Laws shall be imposed.

(b) Period of License.—(1) The License shall be issued for a period maximum upto five years w.e.f. 1st of April to 31st of March at a time and the License shall automatically come to an end on 31st day of March after completion of every five years.

4. Renewal of License.—(i) The License shall be renewed automatically after expiry of the period of license on deposit of requisite/prescribed license fee by the applicant. The license shall be renewed without any late fee and extra document within one month after expiry of license. The license shall be renewed with penalty of 50% of license fee within next one month and after that period the license shall not be renewed. In such case a fresh Trade license shall be required to be issued.

- (ii) No document is required to be submitted for renewal of License.

5. Transfer of License.—(i) The license issued under the Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee where in it shall be made/transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by the Commissioner keeping in view the circumstances of the case.

- (ii) The licensee shall provide information to the Commissioner for winding up of his business under such license.

6. License Fee.—(i) The license fee for grant of license shall be decided by the Commissioner from time to time. However, the fee will be calculated on annual license fee rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner: —

Sl. No.	Scale of business	License period	
		Yearly	5 yearly
1.	Small scale business/trade	100/-	500/-
2.	Medium scale business/trade	1000/-	5000/-
3.	Large scale business/trade	2000/-	10000/-

3. In the fairs, fee shall be charged on the following rates: —

- | | |
|-----------------|------------------|
| (a) Small Shop | Rs. 50/- Per Day |
| (b) Medium Shop | Rs. 500/-Per Day |
| (c) Large Shop | Rs. 700/-Per Day |

Explanation.—A shop covering an area upto 6 square meters shall be deemed to be a small shop.

(ii) Fee structure for permission for Shooting of the Films/Document aries in MC area: —

Big budget Films/ Movies	Medium budget Films/Movies	Low budget Films/Movies/TV Serials/Musical Albums/Advertisements
(Films Crores above Rs. 75.00)	(Films above Rs.5.00 Crores upto Rs.75.00 Crores)	(Films upto Rs.5.00 Crores)
Rs.70,000/-per day	Rs.30,000/-per day	Rs.15,000/-per day

7. Conditions for grant of license.—(i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.

- (ii) The permission shall, unless specified otherwise in the license, be valid in the entire Municipal Corporation limits, subject to such conditions as may be imposed by the Commissioner.
- (iii) The owner/occupier of the premises shall have to produce the license before the inspector or the licensing officer at any point of time as may be demanded/ordered by them.
- (iv) The Commissioner shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Chapter-XVIII of the Himachal Pradesh Municipal Corporation Act,1994.
- (v) The applicant shall submit a self-declaration regarding information submitted by him /her about the premises to be used for business/trade viz. type of business, area, approval of map and nature of property i.e. commercial or domestic etc. to be true to the best of his knowledge and belief.
- (vi) The licensee shall maintain proper record of the articles kept for sale or storage in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Commissioner or the Licensing Officer from time to time.
- (vii) The licensee will ensure timely payment of Municipal dues
- (viii) Time period for issue of License.—The license shall be issued as per the time lines notified/specified for this service under Public Service Guarantee Act, 2011.

8. Denial of license.—(1) The license shall not be granted;

- (a) to a person suffering from any contagious diseases

- (b) to a person convicted for unlawful sale or storage of any articles mentioned in Chapter- XVIII of the Himachal Pradesh Municipal Corporation Act, 1994.
- (c) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
- (d) to a person not below the age of 18 years

(2) (a) Subject to Bye-Laws 9 (1), license to any person, who applies online to the Commissioner or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.

(b) The Licensee shall be liable to pay transfer charges @ Rs. 1000/- per license at the time of effecting transfer of License.

(c) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/conspicuous place/reception of the premises.

(d) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.

(e) The licensee shall not make any encroachment/overhanging projection on public streets and Municipal drains in any manner.

9. Offences and penalties.—(i) In addition to the penalty as provided under Himachal Pradesh Municipal Corporation Act, 1994, any person in possession of the premises found violating any of the provisions of these Bye-Laws shall in the first instance be liable for suspension of license for a period of one week and for repetition of the same violation within two years be liable for penalty as prescribed under the second schedule of the Municipal Corporation Act, 1994.

(ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/ her license will be cancelled.

(iii) In case of repeated violation, the concerned person, owner or occupier, as the case may be shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws subject to the satisfaction of the Commissioner.

By order,

Sd/-

Commissioner, Municipal Corporation Solan,
Distt. Solan (H.P.).

ANNEXURE-I

Purposes to which premises may not be used without a license:

1. Banking
2. Cinematograph films, shooting of

3. Cinematograph film by any process whatsoever, Treating of
4. Chilies or masala or seeds, Grinding of by mechanical means
5. Cloth, Yarn or leather in indigo or in other colors, Dyeing or printing of
6. Cloth, or yarn Bleaching
7. Keeping of an eating house or a catering establishment. Grain, Parching
8. Ground nut seeds, tamarind seeds or any other seeds, Parching
9. Keeping of hair dressing saloon or a barber's shop
10. Hides or skins, whether raw or dried Tanning, pressing or packing
11. Keeping a laundry shop
12. Leather goods, manufacturing or by mechanical means
13. Keeping of a Litho Press
14. Keeping of a lodging house
15. Metal Casting
16. Precious metals, refining of or recovering of them from embroideries
17. Keeping of a Printing Press
18. Keeping a sweetmeats shop except in premises already licensed as an eating house
19. Keeping a tailoring shop
20. Keeping a tailoring shop
21. Carrying on the trade or business of or any operation connected with the trade of

- (i) Auto car or auto cycle servicing or repairing
- (ii) Black smith
- (iii) Copper smith
- (iv) Electroplating
- (v) Glass beveling
- (vi) Glass cutting
- (vii) Glass polishing
- (viii) Gold smith
- (ix) Marble cutting, grinding, dressing or polishing
- (x) Metal (ferrous or non-ferrous or antimony but excluding precious metal cutting or treating metal by hammering drilling, pressing, filling, polishing, heating or by any other process whatever or assembling parts of metal.
- (xi) Photography-Studio
- (xii) Radio (wireless receiving set) selling, repairing, servicing or manufacturing
- (xiii) Silversmith
- (xiv) Spinning or weaving cotton silk, art silk, or jute or wool with the aid of power
- (xv) Stone grinding, cutting ,dressing or polishing
- (xvi) Timber or wood sawing or cutting, by mechanical or electric power
- (xvii) Tinsmith
- (xviii) Washer man's trade
- (xix) Welding of metal by electric, gas or any process whatsoever

22. Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, molting, grinding or preparing by any process whatever any of the following articles.—

- (i) Aerated waters
- (ii) Bakelite goods
- (iii) Bidis (indigenous cigarettes) snuff, cigars or cigarettes
- (iv) Bitumen
- (v) Blasting powder
- (vi) Bones
- (vii) Bricks or tiles by hand power

-
- (viii) Bricks or tiles by mechanical power
 - (ix) Brushes
 - (x) Candles
 - (xi) Catgut
 - (xii) Celluloid or celluloid goods
 - (xiii) Cement concrete designs or models
 - (xiv) Charcoal
 - (xv) Chemicals
 - (xvi) Cinematograph films stripping in connection with any trade
 - (xvii) Cosmetics or toilet goods
 - (xviii) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk inclusive of waste yarn, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
 - (xix) Cotton seeds
 - (xx) Dammar
 - (xxi) Dynamite
 - (xxii) Fat
 - (xxiii) Fire works
 - (xxiv) Flax
 - (xxv) Ink for printing, writing, stamping etc.
 - (xxvi) Gas (xxvii)
 - (xxvii) Ghee
 - (xxviii) Glass or glass articles
 - (xxix) Gun powder
 - (xxx) Hemp
 - (xxxi) Ice (including dry Ice)
 - (xxxii) Insecticide or disinfectants
 - (xxxiii) Leather, cloth or rexin cloth or water proof cloth
 - (xxxiv) Lime
 - (xxxv) Linseed oil
 - (xxxvi) Matches for lighting (including Bengal matches)
 - (xxxvii) Mattresses and pillows
 - (xxxviii) Offal
 - (xxxix) Oil-cloth
 - (xl) Oil other than petroleum (either by mechanical power or by hand power or ghani driven by bullock or any other animal).
 - (xli) Pharmaceutical or medical products
 - (xlii) Rubber or rubber goods
 - (xliii) Paints
 - (xliv) Paper or cardboard
 - (xlv) Pickers from hides
 - (xlvi) Pitch
 - (xlvii) Plastic goods
 - (xlviii) Pottery by hand power
 - (xlix) Pottery by mechanical or any power other than hand power
 - (l) Sanitary-ware or china-ware
 - (li) Soap
 - (lii) Sugar
 - (liii) Sweetmeat and confectionery goods
 - (liv) Tallow
 - (lv) Tar
 - (lvi) Varnishes
 - (lvii) Wooden furniture, boxes, barrels, khokas or other articles of wood or of plywood or of sandal wood.

ANNEXURE-II ARTICLE WHICH MAY NOT BE STORED IN ANY
PREMISES WITHOUT ALICENCE

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidi or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Carbide of calcium
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical liquid
15. Chemicals, non-liquid
16. Chilies
17. Chlorate mixture
18. Cinematograph films-non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk etc.
21. Coal
22. Coconut fiber
23. Coke
24. Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, sulphur dioxide gas, chlorine gas, acetylam gas etc.
25. Copra
26. Cosmetics and toilet needs
27. Cotton including kahok, surgical cotton and silky cotton
28. Cottonrefuse or waste or cotton yarn refuse or waste
29. Cotton seed
30. Detonator
31. Dry leaves
32. Dynamite
33. Explosive paint such as nitrocellulose paint, lacquer paint, enamel paint etc.
34. Fat
35. Felt
36. Fins
37. Fire wood
38. Fire-works
39. Fish(dried)
40. Flax
41. Fulminate
42. Fulminate of mercury
43. Fulminate of silver
44. Golatino
45. Gollignite
46. Grass
47. Gun-cotton
48. Gun-powder

-
49. Gunny Bags
 50. Hair
 51. Hay or fodder
 52. Hemp
 53. Hessian cloth (gunny bag cloth)
 54. Hides (dried)
 55. Hides (raw)
 56. Hoofs
 57. Horns
 58. Incense or saas
 59. Jute
 60. Khokas, boxes, barrels, furniture or any other article of wood
 61. Lacquer
 62. Leather, leather cloth, raxine cloth and water proof cloth
 63. Matches for lighting (including Bengal matches)
 64. Mathylated spirit, denatured spirit or French polish
 65. Nitro-cellulose
 66. Nitro-compound
 67. Nitro-glycerine
 68. Nitro-mixture
 69. Offal
 70. Oil, other than petroleum
 71. Oilseeds including almonds, but excluding cotton-seeds
 72. Old paper or waste paper including old news papers, periodicals magazines, etc.
 73. Packing stuff (paper cutting)
 74. Paints
 75. Paper other than old paper in pressed bales or loose or in reams
 76. Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934
 77. Phosphorous
 78. Pharmaceutical or medical goods
 79. Photostat, cyclostyling, typing and printing machines
 80. Plastic or Plastic goods
 81. Plywood
 82. Rags, including small pieces or cutting of cloth, hessian cloth, gunny bag cloth, silk, art silk or woolen cloth.
 83. Resin or dammer Battar otherwise known as Ral
 84. Rubber and rubber goods
 85. Safety fuses, fig signals, cartridges etc.
 86. Saltpeter
 87. Sandal wood
 88. Sanitary-ware, hardware and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes.
 89. Shoes including leather, PVC Canvas rubber and plastic shoes
 90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
 91. Sisal fiber
 92. Skins (raw or dried)
 93. Straw
 94. Sulphur
 95. Tallow
 96. Tar, ditch, dammor or bitumen
 97. Taphlin
 98. Thinner

99. Timber
 100. Turpentine, Utensils, crockery, China and earthen-ware, aluminium ware, stainless steel and iron goods.
 101. Varnish
 102. Wool(raw)
 103. Yarn other than waste yarn

FORM-A/प्रपत्र-अ

Application Form for Trade License/व्यवसाय लाइसेंस के लिए आवेदन पत्र
 (under H.P. Municipal Act, 1994/हि0प्र0 नगर निगम अधिनियम, 1994 के तहत)

1.	Applicant in formation/आवेदक का ब्यौरा	
	Name/नाम :	
	Father/Husband Name पिता / पति का नाम :	
	Pan Card No./पैन कार्ड नं0	
	Aadhar No./आधार नं0	
2.	Applicant Residential Address/आवेदक का स्थायी पता :	
	Building Name/Number/मकान का नाम :	
	Street Name/गली का नाम:	
	District/जिला :	
	City/शहर :	
	Pin/पिन:	
3.	Applicant contact details/आवेदक के संपर्क का विवरण :	
	Email/ई मेल:	
	Mobile No./मोबाइल नं0 :	
4.	Trade Address (where applicant want to start business)/ व्यवसाय का पता (जहां आवेदक व्यवसाय शुरू करना चाहते हैं)	
	Buildingname/number/इमारत का नाम/ नं0:	
	Street Name/गली का नाम	
	Ward No./वार्ड नं0:	
	Ward Name/वार्ड का नाम :	
	Name of ULB/शहरी स्थानीय निकाय का नाम	
	District/जिला :	
	Pin/पिन :	
5.	Trade Contact Details/ व्यवसाय संपर्क सूचना	
	Email/ई मेल::	
	Mobile No./ मोबाइल नं0:	

6.	Trade Category/व्यवसाय वर्ग : (Annexure-I and Annexure-II)/ (अनुबंध-I तथा अनुबंध-II)	
7.	Nature of Business/व्यवसाय का प्रकार/ किस्म Business details (Brief description)/व्यवसाय का विवरण (संक्षिप्त विवरण): No. of Year (s) license is required (Max.15 years/ लाईसेंस की अवधि (अधिकतम 15 वर्ष) : Whether Map is approved (Yes/No)/नक्शा स्वीकृति (हाँ /ना) : If yes, map approved as (Residential or Commercial)/यदि हाँ , नक्शा स्वीकृति (आवासीय / व्यावसायिक):	
8.	Business/Trade Registration No./ व्यापार/ व्यवसाय रजिस्ट्रेशन नं. :	

Declaration:**घोषणा पत्र:**

I, _____ s/o, d/o, w/o _____ resident of _____ मैं _____
पुत्र /पुत्री / पत्नी _____ निवासी _____

do hereby solemnly affirm and declare that the information submitted by me for/इस बात की पूरी तरह से पुष्टि करता/ करती हूँ तथा घोषित करता/करती हूँ कि व्यवसाय लाईसेंस प्रपट करने acquiring Trade License is true and correct to the best of my knowledge and belief./के लिए मेरे द्वारा प्रस्तुत की गई जानकारी मेरे ज्ञान और विश्वास के अनुसार सही है ।

If any information submitted by me is found incorrect / misleading at any stage, then/I will be liable for legal action.

यदि मेरे द्वारा दी गयी सूचना किसी भी स्तर पर गलत या भ्रमिक पायी गयी, तो मैं कानूनी कार्यवाही के लिए उत्तरदायी होगा/होगी

(Signature of the Applicant)

(आवेदक के हस्ताक्षर)।

Form for Renewal of Trade License

Existing License No.		
Name of Licensee		
Nature of Business/Trade		
Date of Issue		
Date of Expiry		
Period of Renewal of license		

Form for Transfer of License

Existing License No.		
Name of original Licensee		
Nature of Business/Trade		
Date of death of original licensee		
Name of applicant to whom license to be transferred		
Period of Renewal of license		
Detail of attached supporting documents		

Information to be provided for winding up of Business/Trade

I, _____ s/d/o _____ resident of _____
 hereby inform in advance that I shall be winding up my Business/trade registered under registration
 No. _____ and trade license No. with effect from.

Signature of Applicant.

OFFICE OF MUNICIPAL CORPORATION SOLAN कार्यालय नगर निगम सोलन
DISTRICT SOLAN HIMACHAL PRADESH. जिला सोलन हिमाचल प्रदेश ।

TRADE LICENSE
व्यवसाय लाइसेंस

LICENSE NO.....
लाइसेंस संख्या

DATED:
दिनांक:

This Trade License is being issued by the Municipal Corporation Solan, यह व्यवसाय लाइसेंस
 नगर निगम सोलन जिला District Solan (H.P.) under Sections 324 of Chapter-XVIII of the Himachal
 Pradesh Municipal Corporation Act, 1994 infavor of Sh./Ms./Smt.....s/o, d/o,
 h/o, W/o Sh..... के अंतर्गत श्री/कुमारी/
 श्रीमती.....सुपुत्रसुपुत्री/पति/पत्नी _____to run/store
 _____ Trade under following conditions:—

को _____ व्यवसाय करने हेतु निम्न शर्तों पर जारी किया जा रहा है :—

(i) This license will be valid for _____ period.

इस लाइसेंस की अवधि _____ वर्ष तक मान्य होगी ।

- (ii) The licensee shall have to produce this license before authorized inspection Officer/इस लाइसेंस को लाइसेंस निरीक्षण हेतु अधिकृत किए गए नगर निगम Official by Municipal Corporation Solan for inspection. अधिकारी/कर्मचारी को प्रशीत करना होगा
- (iii) If licensee wants to wind-up his/her trade/business, he/she shall give this information यदि कोई भी व्यक्ति अपना कारोबार बंद करना चाहता है तो इसकी सूचना तुरंत immediately prior to such wind-up. नगर निगम को दें ।

The license issued shall only be valid for Trade/Storage of articles listed as यह प्रमाण-पत्र केवल Bye-Laws में सम्मिलित अनुबंध-I एवं II में दर्शाये गए Annexure-I and II in the Bye-Laws. व्यवसाय / संग्रह मदों के लिए मान्य होगा ।

By order,

Sd/-
COMMISSIONER,

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H.P.)

Sh. Narinder Sharma s/o Sh. Prabhu, r/o Village & P.O. Rari, Tehsil & Distt. Chamba (H.P.)

And

Smt. Chandrika Sharma d/o sh. Vyas Dev, r/o Village Guwari, P.O. Luddu, Tehsil & Distt. Chamba (H.P.)

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 31-05-2019 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 23-03-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on 20th February, 2026.

Seal.

PRIYANSHU KHATI, IAS,
Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

**In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

1. Navneet Kumar aged 34 years s/o Prem Dass, r/o Ward No. 3, Doli Mohalla Sujanpur, P.O. & Tehsil Sujanpur, Distt. Hamirpur (H.P.).
2. Anjali Rai aged 30 years d/o Sudama Rai, r/o 501/2, Maloya Small Flat, Maloya, P.O. Maloya Colony, Distt. Chandigarh.

Versus

General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Navneet Kumar aged 34 years s/o Prem Dass, r/o Ward No. 3, Doli Mohalla Sujanpur, P.O. & Tehsil Sujanpur, Distt. Hamirpur (H.P.) and Anjali Rai aged 30 years d/o Sudama Rai, r/o 501/2, Maloya Small Flat, Maloya, P.O. Maloya Colony, Distt. Chandigarh have filed an application alongwith affidavits declaration in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 18-08-2023 at Maa Bhadrkali Jyotish Kendra, Mata Mansha Devi Market Sector-4 Panchkula (Haryana) as per Hindu Rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 02-04-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 20-02-2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-
Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
District Hamirpur (H. P.)**

1. Sh. Neeraj Kumar s/o Sh. Duni Chand, r/o V.P.O. Jijwin, Tehsil Bhoranj, District Hamirpur (H.P.) 36 years old.

2. Ambi Kumari d/o Sh. Ramesh Kumar, r/o Village Siyala, P.O. Kalhel, Tehsil Churah, District Chamba (H.P.) 26 years old.

Versus

The General Public

Sh. Neeraj Kumar s/o Sh. Duni Chand, r/o V.P.O. Jijwin, Tehsil Bhoranj, District Hamirpur (H.P.) and Ambi Kumari d/o Sh. Ramesh Kumar, r/o Village Siyala, P.O. Kalhel, Tehsil Churah, District Chamba (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment by Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 30-12-2025 at Awah Mata Mandir, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 17-03-2026. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 16-02-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
District Hamirpur (H. P.)**

1. Sh. Dharam Pal s/o Sh. Bhagi Rath, r/o Village & P.O. Samirpur, Tehsil Tauni Devi, District Hamirpur (H.P.) 41 years old.

2. Manisha Kumari wd/o Sh. Lekh Raj, r/o Village Bairi Brahmna, P.O. Bhukkar at present d/o Sh. Ramesh Chand, Village Bhoti, P.O. Tarkwari, Tehsil Bhoranj, District Hamirpur (H.P.) 35 years old.

Versus

The General Public

Sh. Dharam Pal s/o Sh. Bhagi Rath, r/o Village & P.O. Samirpur, Tehsil Tauni Devi, District Hamirpur (H.P.) and Manisha Kumari wd/o Sh. Lekh Raj, r/o Village Bairi Brahmna, P.O.

Bhukkar at present d/o Sh. Ramesh Chand, Village Bhoti, P.O. Tarkwari, Tehsil Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment by Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 10-01-2026 at Village Bairi Brahamna, P.O. Bhukkar, Tehsil Bhoranj, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 19-03-2026. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 19-02-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
District Hamirpur (H. P.)**

1. Sh. Rikshit Kumar s/o Sh. Surjeet Singh, r/o Village Bhalat, P.O Harsour, Tehsil Barsar, District Hamirpur (H.P.) 26 years old.

2. Archna Devi d/o Sh. Harnam Singh, r/o Village Rasoh, P.O. Kanjyan, Tehsil Bhoranj, District Hamirpur (H.P.) 28 years old.

Versus

The General Public

Sh. Rikshit Kumar s/o Sh. Surjeet Singh, r/o Village Bhalat, P.O Harsour, Tehsil Barsar, District Hamirpur (H.P.) and Archna Devi d/o Sh. Harnam Singh, r/o Village Rasoh, P.O. Kanjyan, Tehsil Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment by Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 19-01-2026 at Village Bhalat, P.O Harsour, Tehsil Barsar, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 27-03-2026. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 20-02-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.).*

ब अदालत उप-मण्डल दण्डाधिकारी, भोरंज, जिला हमीरपुर (हि0प्र0)

1. श्री पंकज कुमार पुत्र श्री जगदीश चन्द, गांव कोटलू डा0 पट्टा, तहसील भोरंज, जिला हमीरपुर (हि0प्र0)।

2. पूजा वर्मा पुत्री राजेश पासवान, हाऊस नं0 9, योगेन्द्रा विहार, नोवस्ता काशी, गांव कानपुर नगर, उत्तर प्रदेश प्रार्थिगण।

बनाम

आम जनता

प्रतिवादी।

विषय.—विवाह पंजीकरण अधीन धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अधीन दर्ज करवाने बारे।

उपरोक्त विषय के सन्दर्भ में पंकज कुमार व पूजा वर्मा ने दिनांक 21-02-2026 को आवेदन प्रस्तुत किया है कि उन्होंने दिनांक 26-07-2025 को हिन्दू रीति-रिवाजों के अनुसार विवाह किया है लेकिन किसी कारणवश वह ग्राम पंचायत नन्धन, तहसील भोरंज में दर्ज नहीं हो सका। प्रार्थीगण अब इस विवाह को ग्राम पंचायत नन्धन में दर्ज करवाना चाहते हैं।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि इस विवाह पंजीकरण बारे किसी को कोई उजर/एतराज हो तो वह असालतन/वकालतन हाजिर होकर दिनांक 28-03-2026 तक एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जायेगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—

उप-मण्डल दण्डाधिकारी एवं विवाह पंजीकरण अधिकारी,
भोरंज, जिला हमीरपुर (हि0प्र0)।

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

मुकद्दमा नं0 : / 2026

श्री Kuldeep Chand s/o Shri Parshotam Lal, r/o V.P.O. Bagli, Tehsil Dharamshala, District Kangra (H.P.).\

Vs.

1. The General Public.
2. The Commissioner-cum-Registrar Births and Deaths, MC Dharamshala
3. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

श्री Kuldeep Chand s/o Shri Parshotam Lal, r/o V.P.O. Bagli, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसकी self Kuldeep Chand s/o Parshotam का जन्म/मृत्यु दिनांक 16-05-1971 को हुआ है परन्तु एम0सी0 धर्मशाला/ग्राम पंचायत Bagli में मेरी जन्म-तिथि पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस/इशतहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त जन्म/मृत्यु पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 19-03-2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म-तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 18-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

Case : Death Registration

Mr./Mrs./Ms. Chuni Lal s/o Late Raseela Ram, r/o Ward No. 04, Village Gagli, P.O. Bagli, Tehsil Dharamshala, District Kangra (H.P.).

Vs.

1. The General Public
2. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala.
3. The Registrar (Births and Deaths)-cum-Panchayat Secretary, Concerned G.P.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Mr./Mrs./Ms. Chuni Lal s/o Late Raseela Ram, r/o Ward No. 04, Village Gagli, P.O. Bagli, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसकी माता तुलसी देवी पत्नी स्व0 श्री रसीला राम की मृत्यु दिनांक 17-10-1990 को हुई है परन्तु एम0सी0 धर्मशाला/सम्बन्धित ग्राम पंचायत के मृत्यु रजिस्टर में पंजीकृत न है। अतः मृत्यु/तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इशतहार/मुश्री/मुनादी के द्वारा समस्त जनता तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त तुलसी देवी पत्नी स्व0 रसीला राम की मृत्यु तिथि पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 20-03-2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र मृत्यु-तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 16-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती

तारीख पेशी : 17-03-2026

श्री प्रीतम चन्द पुत्र स्व0 श्री मनोहर लाल, निवासी महाल व मौजा घियाणाकलां, तहसील धर्मशाला,
जिला कांगड़ा, हि0प्र0 प्रार्थी।

बनाम

आम जनता

. . प्रतिवादी।

प्रार्थी श्री प्रीतम चन्द पुत्र स्व0 श्री मनोहर लाल, निवासी महाल व मौजा घियाणाकलां, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपने नाम की दुरुस्ती करने बारे प्रार्थना-पत्र गुजारा है। प्रार्थी के मुताबिक उसका नाम प्रीतम चन्द पुत्र स्व0 श्री मनोहर लाल है, परन्तु राजस्व रिकार्ड में प्रीतो पुत्र मनोहर लाल दर्ज है, जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किये हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व संबंधित व्यक्तियों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 17-03-2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर हों। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरांत कोई भी एतराज न सुना जायेगा।

आज दिनांक 18-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
नायब तहसीलदार धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती

तारीख पेशी : 17-03-2026

श्री राजेश कुमार पुत्र स्व0 किरपा राम पुत्र भूटिया, निवासी टीका चतेहड़, डाकघर योल, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 प्रार्थी।

बनाम

आम जनता

. . प्रतिवादी।

प्रार्थी श्री राजेश कुमार पुत्र स्व0 किरपा राम पुत्र भूटिया, निवासी टीका चतेहड़, डाकघर योल, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपने नाम को दुरुस्त करने बारे प्रार्थना-पत्र गुजारा है। प्रार्थी के मुताबिक उसका नाम राजेश कुमार पुत्र स्व0 किरपा राम पुत्र भूटिया है परन्तु राजस्व रिकार्ड में रेशो पुत्र किरपा राम दर्ज है, जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किये हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व संबंधित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि

17-03-2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होंगे। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरांत कोई भी एतराज न सुना जायेगा।

आज दिनांक 28-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती

तारीख पेशी : 17-03-2026

श्री रोमेश कुमार थापा पुत्र प्रेम सिंह थापा, निवासी गांव व डाकघर सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

प्रार्थी श्री रोमेश कुमार थापा पुत्र प्रेम सिंह थापा, निवासी गांव व डाकघर सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपने नाम को दुरुस्त करने बारे प्रार्थना-पत्र गुजारा है। प्रार्थी के मुताबिक उसका नाम रोमेश कुमार थापा पुत्र प्रेम सिंह थापा है परन्तु राजस्व रिकार्ड में रमेश कुमार पुत्र प्रेम सिंह थापा दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किये हैं।

अतः इस इशतहार के माध्यम से सर्वसाधारण जनता व संबंधित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 17-03-2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होंगे। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरांत कोई भी एतराज न सुना जायेगा।

आज दिनांक 18-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : जाति दुरुस्ती

तारीख पेशी : 24-03-2026

श्री देश राज पुत्र स्व0 लखी राम, निवासी गांव व डाकघर सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 प्रार्थी।

बनाम

आम जनता

. . प्रतिवादी।

प्रार्थी श्री देश राज पुत्र स्व० लखी राम, निवासी गांव व डाकघर सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा, हि०प्र० ने अपनी जाति को दुरुस्त करने बारे प्रार्थना-पत्र गुजारा है। प्रार्थी के मुताबिक उसकी जाति गद्दी आर्य है परन्तु राजस्व रिकार्ड सिद्धपुर, तहसील धर्मशाला में हाली दर्ज है, जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किये हैं।

अतः इस इशतहार के माध्यम से सर्वसाधारण जनता व संबंधित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी की जाति को दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 24-03-2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर हों। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरांत कोई भी एतराज न सुना जायेगा।

आज दिनांक 18-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि०प्र०)।

ब अदालत कार्यकारी दण्डाधिकारी, देहरा, तहसील देहरा, जिला कांगड़ा (हि० प्र०)

अनीता पोती रण सिंह पुत्र नुरथ सिंह, वासी महाल लाहडू, मौजा बाड़ी, तहसील देहरा, जिला कांगड़ा (हि०प्र०)।

बनाम

समस्त आम जनता

दरखास्त जेर धारा 13(3) जन्म तिथि एवं मृत्यु अधिनियम, 1966.

नोटिस (मुश्ट्री-मुनादी) बनाम आम जनता।

प्रार्थिया अनीता पोती रण सिंह पुत्र नुरथ सिंह, वासी महाल लाहडू, मौजा बाड़ी, तहसील देहरा, जिला कांगड़ा (हि०प्र०) ने अपने दादा रण सिंह की मृत्यु तिथि, जोकि 01-01-1977 है, के पंजीकरण हेतु अधोहस्ताक्षरी की अदालत में आवेदन किया है, जोकि जेरे समायत है। यदि उक्त प्रार्थिया के दादा रण सिंह की मृत्यु तिथि को दर्ज करने बारे किसी को भी आपत्ति या एतराज हो तो व प्रकाशन की तिथि से 30 दिन के भीतर अपने उजर/एतराज स्वयं अथवा किसी वांछित के माध्यम से अधोहस्ताक्षरी की अदालत में दर्ज करवा सकते हैं। किसी आपत्ति/एतराज के न होने की स्थिति में प्रार्थिया की प्रार्थना को स्वीकार किया जाएगा।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
देहरा, तहसील देहरा, जिला कांगड़ा (हि० प्र०)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : शादी पंजीकरण

तारीख पेशी : 16-03-2026

रूमा देवी पत्नी स्व0 श्री वीरवल, गांव तरेफड़, डाकघर मैला, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) पत्नी स्व0 श्री वीरवल सिंह पुत्र शंका राम, गांव तरेफड़, डाकघर मैला, तहसील जयसिंहपुर, जिला कांगड़ा, हि0प्र0 प्रार्थिया।

बनाम

आम जनता

प्रतिवादीगण।

विषय.—प्रार्थना-पत्र जेर धारा 8(4) शादी पंजीकरण अधिनियम, 1996 के अन्तर्गत पंजीकरण करने बारे।

मुश्त्री-मुनादी बनाम आम जनता

प्रार्थिया रूमा देवी पत्नी स्व0 श्री वीरवल पुत्र शंका राम गांव तरेफड़, डाकघर मैला, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने प्रार्थना-पत्र ब्यान हल्फिया व अन्य दस्तावेजों सहित इस आशय से गुजारा है कि मेरी शादी दिनांक 19-12-1952 को स्व0 श्री वीरवल सिंह पुत्र शंका राम, गांव तहसील जयसिंहपुर, जिला कांगड़ा, हि0प्र0 से हिन्दू रीति-रिवाज के अनुसार सम्पन्न हुई थी लेकिन वह अन्नभिज्ञता के कारण इस शादी का पंजीकरण ग्राम पंचायत हारसी में दर्ज नहीं करवा सके थे, जिसे प्रार्थिया अब पंजीकृत करवाना चाहती है।

अतः इस मुश्त्री-मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया रूमा देवी पत्नी स्व0 श्री वीरवल पुत्र शंका राम, गांव तरेफड़, डाकघर मैला, तहसील जयसिंहपुर, जिला कांगड़ा, हि0प्र0 की शादी के पंजीकरण बारे कोई उजर व एतराज हो तो वह इस अदालत में असालतन या वकालतन हाजिर होकर अपना उजर या एतराज दिनांक 16-03-2026 को इस अदालत में पेश कर सकता है, हाजिर न होने की सूरत में किसी भी किस्म का कोई उजर व एतराज नहीं सुना जायेगा व पंजीकरण के आदेश ग्राम पंचायत सचिव हारसी को पारित कर दिये जाएंगे।

आज दिनांक 07-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी, उप-तहसील राजा का तालाब,
जिला कांगड़ा (हि0प्र0)**

मिसल नम्बर :.....

तारीख दायरा : 09-03-2026

जुगल किशोर उपनाम रमेश राणा, कमल किशोर, सतीश कुमार पुत्रान सरन दास, निवासी गांव कुटलाहड़, डाकघर तलाड़ा, उप-तहसील राजा का तालाब, जिला कांगड़ा, हि0प्र0 प्रार्थी।

बनाम

प्रार्थना—पत्र बाबत दुरुस्ती नाम हि0प्र0, भू—राजस्व अधिनियम, 1954 की धारा 38 के अन्तर्गत।

जुगल किशोर उपनाम रमेश राणा, कमल किशोर, सतीश कुमार पुत्रान सरन दास, निवासी गांव कुटलाहड़, डाकघर तलाड़ा, उप—तहसील राजा का तालाब, जिला कांगड़ा, हि0प्र0 ने इस अदालत में प्रार्थना—पत्र गुजार कर आग्रह किया है कि उनके पिता का नाम आधार कार्ड, स्कूल प्रमाण—पत्र, परिवार रजिस्टर में सरन दास सही लिखा है, जबकि उनके पिता को, जो राजस्थान में अलाटमैंट पट्टाजात कागजात हुई, उसमें राम सरन लिखा गया है। प्रार्थी अपने पिता का नाम महाल कुटलाहड़ के खाता नम्बर 191, खतौनी नम्बर 279 ता 282, महाल कुटलाहड़ में सरन दास उपनाम राम सरन पुत्र हीरा लाल करवाना चाहता है।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त नामों की दुरुस्ती बारे कोई उजर/एतराज हो तो दिनांक 09-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन हाजिर पेश कर सकता है अन्यथा उपरोक्त नाम दुरुस्ती बारे आदेश पारित कर दिये जाएंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज नहीं सुना जायेगा।

आज दिनांक 09-02-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
राजा का तालाब, जिला कांगड़ा (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, तहसील इन्दौरा,
जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 33/तह/2026

तारीख दायरा : 03-03-2025

श्री रमेश सिंह पुत्र चन्द, निवासी खण्डा, तहसील इन्दौरा, जिला कांगड़ा (हि0प्र0)

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र बाबत नाम दुरुस्ती राजस्व अभिलेख।

मुश्त्री मुनादी/नोटिस

उपरोक्त नाम दुरुस्ती संबंधी मिसल इस न्यायालय के समक्ष विचाराधीन है। उक्त प्रकरण में प्रार्थी श्री रमेश सिंह पुत्र चन्द, निवासी खण्डा, तहसील इन्दौरा, जिला कांगड़ा (हि0प्र0) ने प्रार्थना की है कि उसका नाम अन्य अभिलेखों में “रमेश सिंह” दर्ज है, जोकि उसका सही नाम है, जबकि राजस्व अभिलेख महाल खण्डा में प्रार्थी का नाम “प्रिथी सिंह” दर्ज है, जो त्रुटिपूर्ण है। इस कारण उसके नाम की दुरुस्ती “प्रिथी सिंह” की बजाये “प्रिथी सिंह उपनाम रमेश सिंह” राजस्व अभिलेख में करवाने हेतु आवेदन प्रस्तुत किया है।

अतः सर्वसाधारण को इस मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दुरुस्ती के संबंध में कोई आपत्ति हो तो वह दिनांक 10-03-2026 को असालतन या वकालतन इस न्यायालय में उपस्थित होकर अपना उजर/एतराज पेश कर सकता है, अन्यथा कोई उजर/एतराज प्राप्त न होने की स्थिति में, एकतरफा कार्यवाही अमल में लाकर नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

आज दिनांक 09-02-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
इन्दौरा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील इन्दौरा,
जिला कांगड़ा (हि0 प्र0)

मिसल नं0 : 64/तह/2025

तारीख दायरा : 24-02-2025

कमला देवी उर्फ पुष्पा रानी पुत्री किशन चन्द, निवासी गांव नौशहरा नालवन्दा, तहसील व जिला पठानकोट (पंजाब) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना-पत्र बाबत नाम दुरुस्ती राजस्व अभिलेख।

मुश्त्री मुनादी/नोटिस

उपरोक्त नाम दुरुस्ती संबंधी मिसल इस न्यायालय के समक्ष विचाराधीन है। उक्त प्रकरण में प्रार्थिया कमला देवी उर्फ पुष्पा रानी पुत्री किशन चन्द, निवासी गांव नौशहरा नालवन्दा, तहसील व जिला पठानकोट (पंजाब) ने प्रार्थना की है कि उसका नाम अन्य अभिलेखों में "पुष्पा रानी" दर्ज है, जोकि उसका सही नाम है, जबकि राजस्व अभिलेख महाल पलाख में उसका नाम "कमला देवी" दर्ज है, जो त्रुटिपूर्ण है। इस कारण उसने अपने नाम की दुरुस्ती कमला, कमला देवी की बजाये कमला देवी उपनाम पुष्पा रानी राजस्व अभिलेख में करवाने हेतु आवेदन प्रस्तुत किया है।

अतः सर्वसाधारण को इस मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दुरुस्ती के संबंध में कोई आपत्ति हो तो वह दिनांक 18-03-2026 को असालतन या वकालतन इस न्यायालय में उपस्थित होकर अपना उजर/एतराज पेश कर सकता है, अन्यथा कोई उजर/एतराज प्राप्त न होने की स्थिति में, एकतरफा कार्यवाही अमल में लाकर नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

आज दिनांक 18-02-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
इन्दौरा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, तहसील इन्दौरा,
जिला कांगड़ा (हि0 प्र0)

मिसल नं0 : /तह/2026

तारीख दायरा : 24-01-2026

श्री केवल चन्द पुत्र धूमू, निवासी गांव सनौर, तहसील इन्दौरा, जिला कांगड़ा, हि0प्र0 प्रार्थी।

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र बाबत नाम दुरुस्ती राजस्व अभिलेख।

मुश्त्री मुनादी/नोटिस

उपरोक्त नाम दुरुस्ती संबंधी मिसल इस न्यायालय के समक्ष विचाराधीन है। उक्त प्रकरण में प्रार्थी श्री केवल चन्द पुत्र धूमू, निवासी गांव सनौर, तहसील तहसील इन्दौरा, जिला कांगड़ा, हि0प्र0 ने प्रार्थना की है कि उसका नाम अन्य अभिलेखों में केवल चन्द दर्ज है, जोकि सही नाम है, जबकि राजस्व अभिलेख महाल सनौर में प्रार्थी का नाम “केवल सिंह” दर्ज है, जो त्रुटिपूर्ण है। इस कारण उसके नाम की दुरुस्ती केवल सिंह की बजाये केवल सिंह उपनाम केवल चन्द राजस्व अभिलेख में करवाने हेतु आवेदन प्रस्तुत किया है।

अतः सर्वसाधारण को इस मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दुरुस्ती के संबंध में कोई आपत्ति हो तो वह दिनांक 18-03-2026 को असालतन या वकालतन इस न्यायालय में उपस्थित होकर अपना उजर/एतराज पेश कर सकता है, अन्यथा कोई उजर/एतराज प्राप्त न होने की स्थिति में, एकतरफा कार्यवाही अमल में लाकर नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

आज दिनांक 18-02-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—

तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
इन्दौरा, जिला कांगड़ा (हि0 प्र0)।

**ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, तहसील इन्दौरा,
जिला कांगड़ा (हि0 प्र0)**

मिसल नं0 : 35/तह/2026

तारीख दायरा : 22-01-2026

श्री छिन्द लाल पुत्र मिलखी राम, निवासी गांव भूपू, तहसील इंदौरा, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र बाबत नाम दुरुस्ती राजस्व अभिलेख।

मुश्त्री मुनादी/नोटिस

उपरोक्त नाम दुरुस्ती संबंधी मिसल इस न्यायालय के समक्ष विचाराधीन है। उक्त प्रकरण में प्रार्थी श्री छिन्द लाल पुत्र मिलखी राम, निवासी गांव भूपू, तहसील इंदौरा, जिला कांगड़ा (हि0प्र0) ने प्रार्थना की है कि उसका नाम अन्य अभिलेखों में “छिन्द लाल” दर्ज है, जोकि उसका सही नाम है, जबकि राजस्व अभिलेख महाल भूपू में प्रार्थी का नाम “छिन्द पाल” दर्ज है, जो त्रुटिपूर्ण है। इस कारण उसके नाम की दुरुस्ती (छिन्द पाल की बजाये छिन्द पाल उपनाम छिन्द लाल) राजस्व अभिलेख में करवाने हेतु आवेदन प्रस्तुत किया है।

अतः सर्वसाधारण को इस मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दुरुस्ती के संबंध में कोई आपत्ति हो तो वह दिनांक 20-03-2026 को असालतन या वकालतन इस

न्यायालय में उपस्थित होकर अपना उजर/एतराज पेश कर सकता है, अन्यथा कोई उजर/एतराज प्राप्त न होने की स्थिति में, एकतरफा कार्यवाही अमल में लाकर नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

आज दिनांक 13-02-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
इन्दौरा, जिला कांगड़ा (हि0 प्र0)।

समक्ष नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, तहसील बड़ोह, जिला कांगड़ा, हि0प्र0

मिसल नं0 : 821827/2026

तारीख मजरुआ : 17-02-2026

तारीख पेशी : 24-03-2026

श्री सुभाष चन्द शर्मा पुत्र श्री ठाकर दास पुत्र गुलावा, निवासी महाल चरजेड, मौजा खर्ट, तहसील बड़ोह, जिला कांगड़ा, हि0प्र0 प्रार्थी।

बनाम

आम जनता

फरीकदोयम।

दरखास्त बाबत नाम दुरुस्ती।

श्री सुभाष चन्द शर्मा पुत्र श्री ठाकर दास पुत्र गुलावा, निवासी महाल चरजेड, मौजा खर्ट, तहसील बड़ोह, जिला कांगड़ा, हि0प्र0 ने अदालत में दिनांक 17-02-2026 को प्रार्थना-पत्र प्रस्तुत करते हुए अपने प्रार्थना-पत्र में निवेदन किया है कि प्रार्थी का वास्तविक नाम महाल गन्याडू व महाल चरजेड में सुभाष चन्द है, परन्तु प्रार्थी का नाम उसी पुत्री के जन्म प्रमाण-पत्र व शिक्षा प्रमाण-पत्र पर सुभाष चन्द शर्मा दर्ज हो चुका है, प्रार्थी ने अपने प्रार्थना-पत्र के समर्थन में आवाहन पत्र तलबाना, नकल जमाबन्दी, स्वघोषणा पत्र, प्रार्थी की पुत्री का शिक्षा प्रमाण-पत्र व जन्म प्रमाण-पत्र साथ संलग्न कर रखे हैं। अब प्रार्थी ने अपने नाम की दुरुस्ती के आदेश पारित करने हेतु आग्रह किया है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण आम जनता को सूचित किया जाता है कि किसी भी व्यक्ति को राजस्व अभिलेख महाल चरजेड व महाल गन्याडू में प्रार्थी का नाम सुभाष चन्द के स्थान पर सुभाष चन्द उपनाम सुभाष चन्द शर्मा पुत्र ठाकर दास पुत्र गुलावा, निवासी महाल चरजेड, मौजा खर्ट, तहसील बड़ोह, जिला कांगड़ा, हि0प्र0 के नाम की दुरुस्ती करने बारे में कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 24-03-2026 को 10.00 बजे इस अदालत में हाजिर होकर अपना उजर/एतराज पेश कर सकता है। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जाएगी और नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 18-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ है।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
बड़ोह, जिला कांगड़ा, हि0प्र0।

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
District Kangra (H.P.)**

File No. /TEH/2026

Date of Institution : 21-02-2026

Case Titled : Correction of name

Name of applicant:—Kishori Lal s/o Nanak Chand, r/o Vill. Rour & P.O. Rehan, Sub-Teshil Raja ka Talab, District Kangra, H.P. . . Applicant.

Versus

General Public

. . Respondent.

Notice of the General Public

Whereas, Kishori Lal s/o Nanak Chand, r/o Vill. Rour & P.O. Rehan, Sub-Teshil Raja Ka Talab, District Kangra, H.P. has filed an application before the undersigned in which he has stated that his father correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Nanak Chand s/o Banta but due to clerical mistake his father's name has been wrongly entered in Revenue record of Mohal Rour Patwar Circle Rehan bearing Khata No. 135.

The enquiry of the application filed by the applicant was conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant's fathers correct name is Nanak Chand s/o Banta but the name of the applicant is recorded in revenue record is Chhanga s/o Banta.

Now, therefore, in pursuance of section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to all General public concerned that objection in this regard for correction of the name of Chhanga s/o Banta shall be heard by the undersigned on 18-03-2026 in his court at Raja Ka Talab. Any person having any objection to make in the matter may due so on the said date and place in person or through legal practitioner or through recognised agent. In case of non appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 18-02-2026.

Seal.

Sd/-

*Naib-Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, District Kangra (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Amit Tachhak aged 33 years s/o Sh. Mulkh Raj, r/o Village Bhoran Chanalti, P. O. Silh, Tehsil Jawalamukhi, Distt. Kangra (H.P.).

2. Yasmin aged 30 years d/o Sh. Anvar, Moh Ansariyan, r/o Near Dhemro Bala Mandir Bilari, Distt. Mohradabad, U.P. Applicants.

Versus

General Public

Respondent.

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to be solemnized their marriage within next three calender months.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 30-03-2026 at 11.00 A.M. The objection(s) after 30-03-2026 at 11.00 A.M. will not entertain by this office and then the marriage will be registered according as per the law prescribed.

Issued on this day 17th day of February, 2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra (H.P.).*

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, खुण्डियां, जिला कांगड़ा (हि0 प्र0)

मुकद्दमा नं0 : 709641 / 2026

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 19-03-2026

श्री कशमीर सिंह राणा पुत्र श्री प्रेम सिंह राणा, निवासी महाल फिहार (हाल निवासी सिहोटी, डा0 खुण्डियां), तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र दुरुस्ती नाम राजस्व अभिलेख महाल फिहार, मौजा महादेव, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

प्रार्थी श्री कशमीर सिंह राणा पुत्र श्री प्रेम सिंह राणा, निवासी महाल फिहार (हाल निवासी सिहोटी, डा0 खुण्डियां), तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना—पत्र मय शपथ—पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम पंचायत अभिलेख, आधार कार्ड व अन्य दस्तावेजों में कशमीर सिंह राणा व पिता का नाम प्रेम सिंह राणा दर्ज है व उसका विख्यात व सही नाम भी कशमीर सिंह राणा व पिता का सही नाम भी प्रेम सिंह राणा ही है, परन्तु राजस्व अभिलेख पटवार वृत्त घुठियालता—II के महाल फिहार, में उसका नाम कशमीर सिंह व पिता का नाम प्रेम सिंह गलत दर्ज हो गया है। अतः प्रार्थी अब अपने व अपने पिता के नाम की राजस्व अभिलेख महाल फिहार में दुरुस्ती करवा करके

कशमीर सिंह के बजाये कशमीर सिंह राणा उपनाम कशमीर सिंह व पिता के नाम में दुरुस्ती करवा करके प्रेम सिंह की जगह प्रेम सिंह राणा उपनाम प्रेम सिंह दर्ज करवाना चाहता है।

अतः प्रार्थी का आवेदन स्वीकार करते हुए इस मुश्ट्री मुनादी चस्पांगी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी के नाम की राजस्व अभिलेख महाल घरना में दुरुस्ती करवा करके कशमीर सिंह के बजाये कशमीर सिंह राणा उपनाम कशमीर सिंह एवं पिता के नाम प्रेम सिंह राणा उपनाम प्रेम सिंह दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वो तारीख पेशी 19-03-2026 को असालतन या वकालतन हाजिर अदालत होकर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

यह इशतहार आज दिनांक 19-02-2026 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, खुण्डियां, जिला कांगड़ा (हि0 प्र0)

मुकद्दमा नं0 : 709638/2026

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 17-03-2026

श्री पदमनाभ शर्मा पुत्र श्री मोती राम, निवासी महाल टिहरी, मौजा टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र दुरुस्ती नाम राजस्व अभिलेख महाल टिहरी व महाल भौरन, मौजा टिहरी/गन्धवाड, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

श्री पदमनाभ शर्मा पुत्र श्री मोती राम, निवासी महाल टिहरी, मौजा टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना—पत्र मय शपथ—पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम पंचायत अभिलेख, आधार कार्ड व अन्य दस्तावेजों में पदमनाभ शर्मा दर्ज है व उसका विख्यात व सही नाम भी पदम नाथ शर्मा ही है, परन्तु राजस्व अभिलेख पटवार वृत्त टिहरी के महाल टिहरी व राजस्व अभिलेख पटवार वृत्त टिप के महाल भौरन में उसका नाम पदमनाथ गलत दर्ज हो गया है। अतः प्रार्थी अब अपने नाम की राजस्व अभिलेख टिहरी व महाल भौरन में दुरुस्ती करवा करके पदमनाथ के बजाये पदमनाभ शर्मा उपनाम पदमनाथ दर्ज करवाना चाहता है।

अतः प्रार्थी का आवेदन स्वीकार करते हुए इस मुश्ट्री मुनादी चस्पांगी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी के नाम की राजस्व अभिलेख महाल टिहरी व महाल भौरन में दुरुस्ती करवा करके पदमनाभ के बजाये पदमनाभ शर्मा उपनाम पदमनाथ दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वो तारीख पेशी 17-03-2026 को असालतन या वकालतन हाजिर अदालत हो कर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

यह इशतहार आज दिनांक 17-02-2026 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, खुण्डियां, जिला कांगड़ा (हि0 प्र0)

मुकद्दमा नं0 : 709640 / 2026

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 19-03-2026

श्री ब्रह्म दास पुत्र श्री सन्त राम, निवासी महाल घरना, मौजा महादेव, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र दुरुस्ती नाम राजस्व अभिलेख महाल घरना, मौजा महादेव, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

प्रार्थी श्री ब्रह्म दास पुत्र श्री सन्त राम, निवासी महाल घरना, मौजा महादेव, तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0) ने एक प्रार्थना—पत्र मय शपथ—पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम पंचायत अभिलेख, आधार कार्ड व अन्य दस्तावेजों में ब्रह्म दास व पिता का नाम सन्त राम दर्ज है व उसका विख्यात व सही नाम भी ब्रह्म दास व पिता का सही नाम भी सन्त राम ही है, परन्तु राजस्व अभिलेख पटवार वृत्त महादेव के महाल घरना में उसका नाम ब्रह्म व पिता का नाम सन्तू गलत दर्ज हो गया है। अतः प्रार्थी अब अपने व अपने पिता के नाम की राजस्व अभिलेख महाल घरना में दुरुस्ती करवा करके ब्रह्म के बजाये ब्रह्म दास उपनाम ब्रह्म व पिता के नाम में दुरुस्ती करवा करके सन्तु की जगह सन्त राम दर्ज करवाना चाहता है।

अतः प्रार्थी का आवेदन स्वीकार करते हुए इस मुश्त्री मुनादी चरपांगी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी के नाम की राजस्व अभिलेख महाल घरना में दुरुस्ती करवा करके ब्रह्म के बजाये ब्रह्म दास उपनाम ब्रह्म एवं पिता के नाम सन्त राम उपनाम सन्तु दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वो तारीख पेशी 19-03-2026 को असालतन या वकालतन हाजिर अदालत हो कर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

यह इशतहार आज दिनांक 18-02-2026 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, पंचरूखी, जिला कांगड़ा (हि0 प्र0)

केस नं0 : 04 / TEH / 2026

किस्म मुकद्दमा : मृत्यु पंजीकरण

तारीख पेशी : 17-02-2026

रतन लाल

बनाम

सर्वसाधारण एवं आम जनता

प्रार्थना-पत्र अधिनियम धारा 13(3) जन्म/मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी श्री रतन लाल पुत्र श्री लाला राम, निवासी गांव लदोह, डा0 व तहसील पंचरूखी, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र पेश किया है कि प्रार्थी के पिता लाला राम की मृत्यु दिनांक 14-08-1984 को घर पर ही हुई थी परन्तु उस समय अज्ञानतावश व अनपढ़तावश ग्राम पंचायत लदोह के अभिलेख में मृत्यु तिथि को पंजीकृत नहीं करवाया था। अब उनको अपने पिता के मृत्यु प्रमाण पत्र की आवश्यकता है। अतः सम्बन्धित ग्राम पंचायत को मृत्यु पंजीकरण के आदेश पारित किए जाएं।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि इस बारे किसी व्यक्ति को कोई उजर या एतराज हो तो वह दिनांक 22-04-2026 को अधोहस्ताक्षरी की अदालत में सुबह 11.00 बजे अदालतन या वकालतन हाजिर होकर अपना पक्ष पेश कर सकते हैं। बाद गुजरने मियाद कोई भी उजर या एतराज काबिले समायत न होगा तथा प्रार्थी रतन लाल के पिता लाला राम के मृत्यु पंजीकरण दिनांक 14-08-1984 के आदेश सम्बन्धित ग्राम पंचायत को जारी कर दिए जाएंगे।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, जिला कांगड़ा (हि0प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, पंचरूखी, जिला कांगड़ा (हि0प्र0)

केस नं0 : 03/TEH/2026

किस्म मुकद्दमा : मृत्यु पंजीकरण
आशा देवी

तारीख पेशी : 20-02-2026

बनाम

सर्वसाधारण एवं आम जनता

प्रार्थना-पत्र अधिनियम धारा 13(3) जन्म/मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थिया आशा देवी पुत्री भगत वर्तमान पत्नी कवि कुमार, वर्तमान निवासी गांव बरोड, डा0 रक्कड़, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र पेश किया है कि प्रार्थिया की माता जुध्या देवी की मृत्यु दिनांक 02-01-2023 को घर पर ही हुई थी परन्तु उस समय अज्ञानतावश व अनपढ़तावश ग्राम पंचायत कैलाशपुर के अभिलेख में मृत्यु तिथि पंजीकृत नहीं करवाई है। अतः सम्बन्धित ग्राम पंचायत को मृत्यु पंजीकरण के आदेश पारित किए जाएं।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि इस बारे किसी व्यक्ति को कोई उजर या एतराज हो तो वह दिनांक 19-03-2026 को अधोहस्ताक्षरी की अदालत में सुबह 11.00 बजे अदालतन या वकालतन हाजिर होकर अपना पक्ष पेश कर सकते हैं। बाद गुजरने मियाद कोई भी उजर या एतराज काबिले समायत न होगा तथा प्रार्थिया आशा देवी की माता की मृत्यु पंजीकरण दिनांक 02-01-2023 के आदेश सम्बन्धित ग्राम पंचायत को जारी कर दिए जाएंगे।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरुखी, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील पंचरुखी, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं० : 04 एन0टी0 / 2026

किस्म मुकद्दमा : नाम दुरुस्ती।

तारीख पेशी : 20-02-2026

श्री मनोहर लाल कपूर पुत्र श्री जगत राम कपूर, निवासी गांव व डा0 घाड़, तहसील पंचरुखी, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.—अदालती नोटिस नाम दुरुस्ती बारे।

श्री मनोहर लाल कपूर पुत्र श्री जगत राम कपूर, निवासी गांव व डा0 घाड़, तहसील पंचरुखी, जिला कांगड़ा (हि0प्र0) ने इस अदालत में मय ब्यान हल्फी द्वारा प्रार्थना—पत्र प्रस्तुत किया है कि प्रार्थी का सही नाम मनोहर लाल कपूर है परन्तु राजस्व अभिलेख महाल घाड़, पटवार वृत्त घाड़ में प्रार्थी का नाम मनोहर गलत दर्ज है। साथ ही मनोहर लाल कपूर के पिता का सही नाम जगत राम कपूर है जबकि राजस्व अभिलेख महाल घाड़ में जगता गलत दर्ज है। अब उनके व उनके पिता के नाम की दुरुस्ती करने उपरान्त सही नाम दर्ज कागजात माल किया जाए।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त नाम की दुरुस्ती बारे अगर किसी व्यक्ति को कोई एतराज हो तो वह दिनांक 19-03-2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी तथा प्रार्थी व उनके पिता के सही नाम सम्बन्धित राजस्व अभिलेख में पंजीकरण के आदेश पारित कर दिए जाएंगे।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
उप—तहसील पंचरुखी, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी बैजनाथ, जिला कांगड़ा (हि0प्र0)

मंगल वहादुर पुत्र श्री सन्तमान वहादुर, निवासी गांव व डाकघर सेहल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

मंगल वहादुर पुत्र श्री सन्तमान वहादुर, निवासी गांव व डाकघर सेहल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसका जन्म दिनांक 03-10-1973 को गांव व डाकघर सेहल में हुआ था परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे में कोई उजर/एतराज हो तो वह दिनांक 04-04-2026 को सुबह 10.00 बजे अदालतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा उपरोक्त जन्म/मृत्यु के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 16-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी बैजनाथ, जिला कांगड़ा (हि0प्र0)

चिगा राम पुत्र श्री चौकस राम, निवासी गांव व डाकघर मण्डेड, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

चिगा राम पुत्र श्री चौकस राम, निवासी गांव व डाकघर मण्डेड, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसके भाई अमिन चन्द की मृत्यु दिनांक 01-04-1987 को गांव व डाकघर मण्डेड में हुई थी परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे कोई उजर/एतराज हो तो वह दिनांक 23-03-2026 को सुबह 10.00 बजे अदालतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा उपरोक्त जन्म/मृत्यु के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 20-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी बैजनाथ, जिला कांगड़ा (हि0प्र0)

भगवान सिंह पुत्र श्री शम्भू राम, निवासी गांव व डाकघर तरेहल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

भगवान सिंह पुत्र श्री शम्भू राम, निवासी गांव व डाकघर तरेहल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र गुजारा है कि उसका जन्म दिनांक 03-07-1950 को गांव व डाकघर तरेहल में हुआ था परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे कोई उजर/एतराज हो तो वह दिनांक 23-03-2026 को सुबह 10.00 बजे असातन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा उपरोक्त जन्म/मृत्यु के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 20-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप—तहसील उदयपुर,
जिला लाहौल—स्पीति (हि0प्र0)

संख्या : 82176 / 2025

तारीख मरजुआ : 19-02-2025

केशव चन्द पुत्र धामू, निवासी गांव झोलिंग, उप—तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0)
... प्रार्थी।

बनाम

आम जनता

... प्रत्यार्थी।

प्रार्थना—पत्र बराए नाम दुरुस्ती बारे।

नोटिस बनाम आम जनता।

इस मुकद्दमें का संक्षिप्त सार यह है कि उपरोक्त केशव चन्द पुत्र धामू, निवासी गांव झोलिंग, उप—तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0) ने इस आशय के साथ इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र व अन्य दस्तावेज प्रस्तुत किये हैं कि राजस्व अभिलेख के महाल झोलिंग में प्रार्थी का नाम

काशम चन्द दर्ज कागजात है, जोकि गलत है जबकि शपथ-पत्र व संलग्न दस्तावेजों के अनुसार प्रार्थी का नाम केशव चन्द है, जो सही है। अब प्रार्थी महाल झोलिंग के राजस्व अभिलेख में अपना नाम दुरुस्त कर केशव चन्द करवाना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई उजर/एतराज हो तो वह इशतहार के प्रकाशित होने के एक महीने के भीतर अदालत हजा में हाजिर होकर लिखित अथवा मौखिक एतराज पेश कर सकता है अन्यथा यह समझा जायेगा कि किसी भी सम्बन्धित व्यक्ति को इस मुकद्दमा नाम दुरुस्ती बारे कोई उजर व एतराज न है तथा आवेदन पत्र को अन्तिम रूप दिया जायेगा व एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
उदयपुर, उप-तहसील उदयपुर, जिला लाहौल-स्पीति (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप-तहसील उदयपुर,
जिला लाहौल-स्पीति (हि0प्र0)

संख्या : 82177/2026

तारीख मरजुआ : 19-02-2026

शिव किशोर पुत्र शाह चन्द, निवासी गांव किशोरी, डा0 त्रिलोकनाथ, उप-तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

नोटिस बनाम आम जनता।

इस मुकद्दमें का संक्षिप्त सार यह है कि उपरोक्त शिव किशोर पुत्र शाह चन्द, निवासी गांव किशोरी, डा0 त्रिलोकनाथ, उप-तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0) ने इस आशय के साथ इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र व अन्य दस्तावेज प्रस्तुत किया है कि राजस्व अभिलेख के महाल किशोरी, महाल हडुका, महाल डी0पी0एफ0 खपरांस में प्रार्थी के पिता का नाम साह चन्द दर्ज कागजात है, जोकि गलत है जबकि शपथ-पत्र व संलग्न दस्तावेजों के अनुसार प्रार्थी के पिता का नाम शाह चन्द है जो सही है। अब प्रार्थी महाल किशोरी, महाल हडुका, महाल डी0पी0एफ0 खपरांस के राजस्व अभिलेख में अपने पिता का नाम दुरुस्त कर शाह चन्द करवाना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई उजर/एतराज हो तो वह इशतहार के प्रकाशित होने के एक महीने के भीतर अदालत हजा में हाजिर होकर लिखित अथवा मौखिक एतराज पेश कर सकता है अन्यथा यह समझा जायेगा कि किसी भी सम्बन्धित व्यक्ति को इस मुकद्दमा नाम दुरुस्ती बारे कोई उजर व एतराज न है तथा आवेदन पत्र को अन्तिम रूप दिया जायेगा व एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
उदयपुर, उप-तहसील उदयपुर, जिला लाहौल-स्पीति (हि0प्र0)।

**ब अदालत श्री चाँद राम कश्यप, सहायक समाहर्ता द्वितीय श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)**

मुकद्दमा नं0 : 61 / 2025

तारीख मरजुआ : 16-08-2025

तारीख पेशी : 25-03-2026

1. श्री देवन्दर कुमार पुत्र निका राम, गांव शेरपुर, डाकघर धनागु धाट, तहसील अर्की, जिला सोलन, हि0प्र0 प्रार्थी।

बनाम

1. मिताक्षी पुत्री सन्त राम, निवासी तहसील हंगरंग किन्नौर, जिला किन्नौर, हि0प्र0, 2. अक्षिता पुत्री सन्त राम, निवासी, तहसील हंगरंग किन्नौर, जिला किन्नौर, हि0प्र0, 3. हरिश पुत्र सन्त राम, निवासी, तहसील हंगरंग किन्नौर, हि0प्र0, 4. श्रीमती उषा पत्नी भीमी राम, निवासी शाकरा, तहसील करसोग, जिला मण्डी, हि0प्र0, 5. भीमी राम पुत्री धनी राम, निवासी गांव शाकरा, तहसील करसोग, जिला मण्डी, हि0प्र0, 6. श्रीमती सन्तु विधवा दतिया, निवासी मौजा शीलगांव, तहसील व जिला शिमला, हि0प्र0, 7. श्रीमती विमला विधवा संगतितिया, निवासी मौजा शीलगांव, तहसील व जिला शिमला, हि0प्र0, 8. संतोख सिंह पुत्र संगतिया, निवासी मौजा शीलगांव, तहसील व जिला शिमला, हि0प्र0, 9. राम लाल पुत्र दतिया, निवासी मौजा शीलगांव, तहसील व जिला शिमला, हि0प्र0, 10. हिमाचल प्रदेश राज्य सहकारी कृषि एवं ग्रामीण विकास बैंक कसुम्पटी, तहसील व जिला शिमला, हि0प्र0।

1. श्री देवन्दर कुमार पुत्र निका राम, गांव शेरपुर, डाकघर धनागं धाट, तहसील अर्की, जिला सोलन हि0प्र0 ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत भू-विभाजन हेतु अराजी खाता/खतौनी नं0 41/66, खसरा नम्बर 12, 17, 42, 58, 77, 80, 637, 640 वाका महाल शिलगांव, तहसील शिमला, ग्रामीण जिल शिमला, हि0प्र0 बारे प्रस्तुत किया है। कई बार इस अदालत द्वारा समन जारी किये गए परन्तु प्रतिवादीगण के मौका पर न मिलने व रिपोर्ट तामील कुनिदा के कारण समन तामील न हो सके। जिससे यह प्रतीत होता है कि प्रतिवादीगण जानबूझ कर उपरोक्त मुकद्दमा में पेश न हो रहे हैं।

अतः अदालत को विश्वास हो चुका है कि उपरोक्त प्रतिवादी नं0 1 ता 10 की तामील साधारण तरीके से होना मुश्किल है। अतः इशतहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा भू-विभाजन बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 25-03-2026 को प्रातः 10.00 बजे हाजिर अदालत कोर्ट परिसर चक्कर में आकर अपना एतराज पेश करे। अन्यथा एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 26-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

**ब अदालत श्री अनिल कुमार, नायब तहसीलदार/कार्यकारी दण्डाधिकारी, तहसील ननखरी,
जिला शिमला, हिमाचल प्रदेश**

श्रीमती प्यारी देवी पुत्री बालक राम, निवासी गांव ऑडी, डाकघर सूरड, तहसील ननखरी, जिला शिमला, हि0प्र0।

बनाम

आम जनता

उनवान मुकद्दमा.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि पंजीकृत करने बारा।

श्रीमती प्यारी देवी पुत्री बालक राम, निवासी गांव ऑडी, डाकघर सूरड, तहसील ननखरी, जिला शिमला, हि0प्र0 ने प्रार्थना—पत्र गुजार कर निवेदन किया है कि उसकी जन्म तिथि 06—12—1967 अज्ञानता के कारण निश्चित अवधि में जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज नहीं करवा सकी। अब प्रार्थिया ग्राम पंचायत टिप्पर मझोली के जन्म व मृत्यु पंजीकरण रजिस्टर में पंजीकरण दर्ज करवाना चाहती है। प्रार्थिया ने अपना ब्यान हल्फिया (स्वयं सत्यापित) परिवार नकल, स्कूल प्रमाण—पत्र व सचिव द्वारा अप्राप्यता प्रमाण—पत्र प्रस्तुत कर अनुरोध किया है कि उसका जन्म पंजीकरण सम्बन्धित ग्राम पंचायत रिकार्ड में दर्ज किया जावे।

अतः इस इश्तहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म के पंजीकरण से सम्बन्धित ग्राम के रिकार्ड में दर्ज करने बारा कोई एतराज हो तो दिनांक 12—03—2026 को सुबह 10.00 बजे असालतन/वकालतन हाजिर होकर लिखित व मौखिक एतराज पेश करे अन्यथा उजर/एतराज पेश न होने की सूरत में ग्राम पंचायत टिप्पर मझोली को जन्म तिथि पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 11—02—2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।
मोहर।

हस्ताक्षरित/—
(अनिल कुमार),
नायब तहसीलदार/कार्यकारी दण्डाधिकारी,
तहसील ननखरी, जिला शिमला (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate Kasauli-cum-Marriage Officer, Kasauli,
District Solan (H.P.)**

1. Sh. Ashif Ali aged 27 years D.O.B. 15-03-1998 s/o Sh. Gulam Rabbani, r/o House No. 1, Drumbar CRI Kasauli, Tehsil Kasauli, District Solan (H.P.).

2. Ms. Zuveriya aged 26 years D.O.B. 20-10-1999 d/o Sh. Vakeel Javed, r/o House No. 4/1260, Matiya Mahal, Jafar Nawaz Reel Wali Factory, Saharanpur (U.P.).

Versus

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Ashif Ali aged 27 years D.O.B. 15-03-1998 s/o Sh. Gulam Rabbani, r/o House No. 1, Drumbar CRI Kasauli, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Ms. Zuveriya aged 26 years D.O.B. 20-10-1999 d/o Sh. Vakeel Javed, r/o House No. 4/1260, Matiya Mahal, Jafar Nawaz Reel Wali Factory, Saharanpur (U.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 14-01-2026 that they have solemnized their marriage with each other on 27-10-2023. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 16-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 16-02-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate Kasauli-cum-Marriage Officer, Kasauli,
District Solan (H.P.)**

1. Sh. Puneet Kalyan aged 27 years D.O.B. 16-02-1998 s/o Sh. Sat Pal, r/o Village Mashobra, P.O. & Tehsil Kasauli, District Solan (H.P.).

2. Smt. Manjeet Kaur aged 24 years D.O.B. 10-12-2001 d/o Sh. Rajinder Singh, r/o Village Sher Majra, P.O. Sular, Patiala, PB.

Versus

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Puneet Kalyan aged 27 years D.O.B. 16-02-1998 s/o Sh. Sat Pal, r/o Village Mashobra, P.O. & Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Smt. Manjeet Kaur aged 24 years D.O.B. 10-12-2001 d/o Sh. Rajinder Singh, r/o Village Sher Majra, P.O. Sular, Patiala, PB. for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 10-11-2025 that they have solemnized their marriage with each other on 20-04-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 16-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 15-01-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate Kasauli-cum-Marriage Officer, Kasauli,
District Solan (H.P.)**

1. Sh. Manoj Kumar aged 34 years D.O.B. 28-02-1991 s/o Sh. Ishwar Singh, r/o Village Malga, P.O. Chausha, Tehsil Kandaghat, District Solan (H.P.).

2. Ms. Pooja aged 31 years D.O.B. 15-11-1994 d/o Sh. Hari Krishan, r/o Village Kasauli Gaon, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Manoj Kumar aged 34 years D.O.B. 28-02-1991 s/o Sh. Ishwar Singh, r/o Village Malga, P.O. Chausha, Tehsil Kandaghat, District Solan (H.P.) (Bride groom) and Ms. Pooja aged 31 years D.O.B. 15-11-1994 d/o Sh. Hari Krishan, r/o Village Kasauli Gaon, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 27-10-2025 that they have solemnized their marriage with each other on 28-04-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 16-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 16-02-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate Kasauli-cum-Marriage Officer, Kasauli,
District Solan (H.P.)**

1. Sh. Vishal aged 29 years D.O.B. 15-02-1996 s/o Sh. Kishan Singh, r/o Village Tiron, P.O. Masulkhana, Tehsil Kasauli, District Solan (H.P.).

2. Ms. Diksha aged 29 years D.O.B. 09-09-1999 d/o Sh. Shamsher Singh, r/o Village Budhon, P.O. Nayagram, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Vishal aged 29 years D.O.B. 15-02-1996 s/o Sh. Kishan Singh, r/o Village Tiron,

P.O. Masulkhana, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Ms. Diksha aged 29 years D.O.B. 09-09-1999 d/o Sh. Shamsher Singh, r/o Village Budhon, P.O. Nayagram, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 06-01-2026 that they have solemnized their marriage with each other on 11-10-2024. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 16-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 16-02-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate Kasauli-cum-Marriage Officer, Kasauli,
District Solan (H.P.)**

1. Sh. Rahul Kumar aged 36 years D.O.B. 19-04-1989 s/o Sh. Dinesh Kumar, r/o Lawrence School Sanawar, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

2. Ms. Kuldeep Kaur aged 33 years D.O.B. 10-02-1992 d/o Sh. Ram Pal, r/o Ward No. 1, Tehsil Rajpura, District Patiala (PB.).

Versus

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Rahul Kumar aged 36 years D.O.B. 19-04-1989 s/o Sh. Dinesh Kumar, r/o Lawrence School Sanawar, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Ms. Kuldeep Kaur aged 33 years D.O.B. 10-02-1992 d/o Sh. Ram Pal, r/o Ward No. 1, Tehsil Rajpura, District Patiala (PB.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 21-01-2026 that they have solemnized their marriage with each other on 20-07-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 16-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 18-02-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate Kasauli-cum-Marriage Officer, Kasauli,
District Solan (H.P.)**

1. Sh. Munish Verma aged 27 years D.O.B. 01-06-1998 s/o Sh. Prem Chand, r/o Kayal Manjhali, P.O. Rampur, Tehsil Kasauli, District Solan (H.P.).

2. Ms. Britney Michelle Elkins aged 23 years D.O.B. 08-02-2003 d/o Smt. Jennifer Lynne Elkins, r/o 412, South Crawford Street, Fort Scott, Kansas-66701 (U.S.A).

Versus

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Munish Verma aged 27 years D.O.B. 01-06-1998 s/o Sh. Prem Chand, r/o Kayal Manjhali, P.O. Rampur, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Ms. Britney Michelle Elkins aged 23 years D.O.B. 08-02-2003 d/o Smt. Jennifer Lynne Elkins, r/o 412, South Crawford Street, Fort Scott, Kansas-66701 (U.S.A) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 17-01-2026 that they both wish to get married on 20-03-2026. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 19-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 19-02-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate Kasauli-cum-Marriage Officer, Kasauli,
District Solan (H.P.)**

1. Sh. Chivukula Abhilash aged 28 years D.O.B. 19-02-1997 s/o Sh. Chivukula Gouri Shankar, r/o 104A, Sterling, White Field Appt., Kothaguda Kondapur, Serilingamapally, Rangareddi, Andhra Pradesh.

2. Ms. Sneha Gajanan Naranje aged 29 years D.O.B. 28-03-1996 d/o Sh. Gajanan Naranje, r/o CRI Kasauli, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Chivukula Abhilash aged 28 years D.O.B. 19-02-1997 s/o Sh. Chivukula Gouri

Shankar, r/o 104A, Sterling, White Field Appt., Kothaguda Kondapur, Serilingamapally, Rangareddi, Andhra Pradesh (Bride groom) and Ms. Sneha Gajanan Naranje aged 29 years D.O.B. 28-03-1996 d/o Sh. Gajanan Naranje, r/o CRI Kasauli, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 24-12-2025 that they have solemnized their marriage with each other on 02-06-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 19-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 19-02-2026 my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).

**In the Court of Sub-Divisional Magistrate Kasauli-cum-Marriage Officer, Kasauli,
District Solan (H.P.)**

1. Sh. Khayali Ram aged 28 years D.O.B. 14-12-1996 s/o Sh. Anant Ram, r/o Basdala, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.).

2. Ms. Diksha aged 22 years D.O.B. 21-04-2003 d/o Sh. Sukh Dev, r/o Village Balola, Tehsil Kandaghat, District Solan (H.P.).

Versus

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Khayali Ram aged 28 years D.O.B. 14-12-1996 s/o Sh. Anant Ram, r/o Basdala, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Ms. Diksha aged 22 years D.O.B. 21-04-2003 d/o Sh. Sukh Dev, r/o Village Balola, Tehsil Kandaghat, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 01-07-2025 that they both wish to get married on 20-03-2026. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 19-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 19-02-2026 my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 6 OF SPECIAL MARRIAGE ACT

Whereas, Sh. Ajay Kumar s/o Mr. Kanshi Ram, r/o V.P.O. Gamjun (22/257), Haripur, Solan, District Solan (H.P.) and Ms. Jyoti d/o Mr. Pawan Kumar, r/o Village Nadoh (39), P.O. Solan, Tehsil and District Solan (H.P.) have gave notice of intended marriage under section 5 of the Special Marriage Act, 1954 to this office.

And whereas, both these applicants have submitted in their application and in their affidavits that Mr. Ajay Kumar and Ms. Jyoti are unmarried. Both the applicants have requested for solemnization of their marriage.

Notices are given to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage between above said Mr. Ajay Kumar and Ms. Jyoti, they should file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issue of this notice. After expiry of the said period, the aforesaid marriage will be solemnized accordingly and marriage certificate would be issued to the applicants by this court and later on no, objection will be heard and accepted.

Issued under my hand and seal of this court on 16th day of February, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H.P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Aslam Khan s/o Mr. Sher Khan, r/o House No. 12, Ward No. 3, Police Line, Solan, District Solan (H.P.) and Ms. Sabina w/o Mr. Aslam Khan and d/o Mr. Dilbag r/o House No. 6, Street No. 2, Land Mark, Bataur, Village Bataur (247), Sub-Tehsil Barwala, District Panchkula, Haryana, 134118 have filed an application for the registration of their marriage which was solemnized on 08-02-2026 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Aslam Khan and Sabina were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect and if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties i.e Aslam Khan and Sabina, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard and accepted.

Issued under my hand and seal on this 19th day of February, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H.P.).*

CHANGE OF NAME

I, Savitara Kumari w/o Late Bhoop Singh, r/o V.P.O. Bajrol, Tehsil Sujanpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Savitri Devi (Old Name) to Savitara Kumari (New Name). Correct husband's name is Bhoop Singh. All concerned note.

SAVITARA KUMARI
w/o Late Bhoop Singh,
r/o V.P.O. Bajrol, Tehsil Sujanpur,
Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Brij Lal s/o Chet Ram, Village Gauta, P.O. Sikroha, Tehsil Sadar, Distt. Bilaspur (H.P.) declare that I have changed my name from Vinod Kumar to Brij Lal in Aadhar Card No. 6364 7605 1009. All concerned note.

BRIJ LAL
s/o Chet Ram,
Village Gauta, P.O. Sikroha,
Tehsil Sadar, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Om Prakash s/o Jai Lal, Village Sarain, P.O. Pauria, SD.P.F Sarahn (56), Distt. Shimla (H.P.)-171 211 declare that I have changed my minor daughter's Aadhar card name from Nainsi (Old Name) to Nancy (New Name). All concerned please may note.

OM PRAKASH
s/o Jai Lal,
Village Sarain, P.O. Pauria, SD.P.F Sarahn (56),
Distt. Shimla (H.P.)-171 211.

CHANGE OF NAME

I, Naresh s/o Sh. Sita Ram, r/o P.O. Mujholi, Tehsil Kupvi, Bandal (158), Shimla (H.P.)-171 217 declare that I have changed my son's name from Baby one of Sheetal to Rihansh Sharma. All concerned please may note.

NARESH
s/o Sh. Sita Ram,
r/o P.O. Mujholi,
Tehsil Kupvi, Bandal (158), Shimla (H.P.)-171 217.

CHANGE OF NAME

I, Ram Lal s/o Sh. Devi Ram (Deviya), r/o Vill. Bholali, P.O. Jubbli, Tehsil Kupvi, Distt. Shimla (H.P.)-171 210 declare that my son's name has been wrongly entered in his Aadhar Card No. 3867 2505 3190, recorded as Eshan instead of Ishan Panwar. My son's original name is Ishan Panwar. Please note it.

RAM LAL
s/o Sh. Devi Ram (Deviya),
r/o Vill. Bholali, P.O. Jubbli,
Tehsil Kupvi, Distt. Shimla (H.P.)-171 210.

CHANGE OF NAME

I, Mahender Lal s/o Sh. Mast Ram, r/o Vill. Parnali, P.O. Bandla, Tehsil Sadar, Distt. Bilaspur (H.P.)-174 001 declare that I have changed my daughter's name from Gunjane (Previous Name) to Gunjan (New Name). All concerned please may note.

MAHENDER LAL
s/o Sh. Mast Ram,
r/o Vill. Parnali, P.O. Bandla,
Tehsil Sadar, Distt. Bilaspur (H.P.)-174 001.

CHANGE OF NAME

I, Deviya s/o Sh. Moiva, r/o Vill. Bholali (Kanah), P.O. Jubbli, Tehsil Kupvi, Distt. Shimla (H.P.)-171 210 declare that my name has been wrongly entered in my Aadhar Card No. 8037 2543 4863, recorded as Devi Ram instead of Deviya. My original name is Deviya. Please note it.

DEVIYA
s/o Sh. Moiva,
r/o Vill. Bholali (Kanah), P.O. Jubbli,
Tehsil Kupvi, Distt. Shimla (H.P.)-171 210.